

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 593/2017**

IN THE MATTER OF: -

PARYAVARAN SURAKSHA SAMITI & ANR.

APPLICANT(S)

VS.

UNION OF INDIA & ORS.

RESPONDENT(S)

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(AJAY AGGARWAL)

SCIENTIST 'E'

CENTRAL POLLUTION CONTROL BOARD,
PARIVESH BHAWAN, EAST ARJUN NAGAR
DELHI- 110032

DATE: 14.05.2020

PLACE: DELHI

**Compliance Report in the Hon'ble NGT matter of OA No. 593/2017
(Paryavaran Suraksha Samiti and Anr. v/s Union of India & Ors.),
order dated 28th August, 2019**



CENTRAL POLLUTION CONTROL BOARD

“Parivesh Bhawan”, East Arjun Nagar,

Delhi-110032

(May, 2020)

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1.0 Background

The last hearing by the Hon'ble NGT in the matter of OA No. 593/2017 (Paryavaran Suraksha Samiti and Anr. v/s Union of India & Ors.) was held on 28.08.2019. The Hon'ble Tribunal discussed following two reports, submitted by CPCB, in compliance of the order dated 19.02.2019:

- i. Report dated 30.05.2019 (updated on 19.07.2019) regarding compliance status of ETPs/CETPs/STPs, reported by SPCBs/PCC.
- ii. Report dated 14.08.2019 regarding monitoring of CETPs carried out by CPCB.

During the discussion on the report dated 14.08.2019, the Hon'ble NGT has delivered following directions:

- a) *We accept the recommendation of the CPCB and direct the Chief Secretaries, State Governments, Union Territories and the SPCBs/PCCs to take further action accordingly and furnish an action taken report accordingly. The CPCB to meanwhile compile and collate information with regard to ETPs, CETPs, STPs, MSW Facilities, Legacy Waste dump sites and complete the pending task on the subject before the next date and furnish a report.*
- b) *The environmental compensation regime for CETP not meeting the prescribed norms need to be evolved by the CPCB.*

Further, summing up the hearing, the Hon'ble NGT passed following directions:

- i. *The Environmental compensation regime fixed for industrial units, GRAP, solid waste, sewage and ground water in the report dated 30.05.2019 is accepted and the same may be acted upon as an interim measure.*
- ii. *SPCBs/PCCs may ensure remedial action against non-compliant CETPs or individual industries in terms of not having ETPs/fully compliant ETPs or operating without consent or in violation of consent conditions. This may be overseen by the CPCB. CPCB may continue to compile information on this subject and furnish quarterly reports to this Tribunal which may also be uploaded on its website.*
- iii. *All the Local Bodies and or the concerned departments of the State Government have to ensure 100% treatment of the generated sewage and in*

default to pay compensation which is to be recovered by the States/UTs, with effect from 01.04.2020. In default of such collection, the States/UTs are liable to pay such compensation. The CPCB is to collect the same and utilize for restoration of the environment.

- iv. The CPCB needs to collate the available data base with regard to ETPs, CETPs, STPs, MSW facilities, Legacy Waste sites and prepare a river basin-wise macro picture in terms of gaps and needed interventions.*
- v. The Chief Secretaries of all the States/UTs may furnish their respective compliance reports on this subject also in O.A. No. 606/2018.*

2.0 Compliance Status of ETPs, CETPs & STPs reported by SPCBs/PCCs

As on 05.05.2020, all SPCBs/PCCs have responded to the communication of CPCB and provided the compliance status reports. However, Delhi PCC has not provided compliance status reports for STPs. Also, the Uttar Pradesh PCB has not submitted the status report for ETPs.

The information received from SPCBs/PCCs are analysed and shortcomings observed or action required are communicated to the concerned SPCBs/PCCs on monthly basis, for appropriate action.

The state-wise details of the compliance status of ETPs, CETPs & STPs, as reported by SPCBs/PCCs are enclosed at **Annexure-I**. However, summary of the compliance status is as follows:

- i. As per the data received from SPCBs/PCCs, out of total 65,135 number of industries requiring ETPs, 63,108 industries are operating with functional ETPs and 2,027 industries are operating without ETPs. Show-cause notices and closure directions have been issued to 968 and 881 industries, respectively for operating without ETPs. Legal cases have been filed against 7 industries and action is under process against 269 industries. Out of 63,108 operational industries, 61,346 industries are complying with environmental standards and 1,616 industries are non-complying. Show-cause notices and closure directions have been issued to 921 and 260 industries, respectively for non-compliance. Legal cases have been filed against 22 industries and action is under process against 798 industries.*

- ii. As per the data received from SPCBs/PCCs, there are total 191 CETPs, out of which 128 CETPs are complying with environmental standards and 63 CETPs are non-complying. Show-cause notices and closure directions have been issued to 18 and 4 CETPs, respectively, for non-compliance. Legal cases have been filed against 9 CETPs and action is under process against remaining 32 CETPs.
- iii. As per the data received from SPCBs/PCCs, there are total 15,403 STPs (Municipal and other than municipal), out of which, 14,795 STPs are complying with environmental standards and 608 STPs are non-complying. Show-cause notices and closure directions have been issued to 340 and 38 STPs, respectively for non-compliance. Legal cases have been filed against 15 STPs and action is under process against 215 STPs.
- iv. As per the data received from SPCBs/PCCs, there are 82 CETPs in construction/proposal stage, whereas, for STPs, 1084 projects (municipal and non-municipal) are under construction/proposal stage.
- v. As per the data received from 36 SPCBs/PCCs, 14 SPCBs/PCCs (namely- Andhra Pradesh, Assam, Bihar, Goa, Haryana, Himachal Pradesh, Jharkhand, Kerala, Madhya Pradesh, Odisha, Puducherry, Tamil Nadu, Telangana, West Bengal) are displaying OCEMS data in public domain. The link provided by Maharashtra and Gujarat is password protected and data is not available in public domain. The 4 SPCBs (namely, Chhattisgarh, Jammu & Kashmir, Punjab and Sikkim) have not provided appropriate web links. Further, Chandigarh PCC has clarified that Data will be displayed after upgradation of STPs. Mizoram SPCB has informed that there is no industry requiring OCEMS connectivity. Lakshadweep PCC informed that there is no industry in the Union Territory of Lakshadweep.

13 SPCBs/PCCs (Andaman & Nicobar, Arunachal Pradesh, Daman & Diu, Dadra Nagar Haveli, Delhi, Karnataka, Manipur, Meghalaya, Nagaland, Rajasthan, Tripura, Uttar Pradesh and Uttarakhand) are not displaying OCEMS data in public domain.

3.0 Action taken by CPCB for compliance of Hon'ble NGT directions dated 28.08.2019:

i. River basin wise macro picture of ETPs, CETPs, STPs, MSW facilities, Legacy Waste sites:

The issue was deliberated in the meetings of the Monitoring Committee, wherein, it was observed that specific river basin wise data regarding location (latitude & longitude), waste generation and treatment etc. for each and every industry, CETP, STP, MSW facility and Legacy Waste Site is not available with CPCB. Further, to find out river-basin wise gaps in treatment system and needed interventions for particular sector, unit-wise data regarding actual generation, treatment and discharge of effluent/waste etc. is required. Therefore, to compile such a compressive database, it was decided that information will be collected through online portal, by developing specific formats for each sector. This database will also be helpful for policy makers and regulators to critically analyse the needed interventions/measures for abatement and control of pollution.

CPCB has finalized the formats for collection of information from concerned SPCBs/PCCs, for preparation of river basin wise macro picture related to ETPs and CETPs (**Annexure-II & III**). An online portal has also been developed by CPCB, which is available on the following weblink: <http://125.19.52.219/gpi/riverbasin/>. CPCB vide email dated 12.05.2020 (**Annexure-IV**) requested all SPCBs/PCCs to provide the information on the portal by 31st May, 2020. The formats for STPs, MSW facilities and Legacy Waste Sites have been finalized and the same are given at **Annexure-V**, **Annexure-VI** and **Annexure-VII**, respectively. However, portal development for STPs, MSW facilities, Legacy Waste sites is in the process.

It is to be noted that following river basin, as classified by Central Water Commission, Ministry of Jal Shakti, Government of India, are being considered for the data collection and analysis:

1. Indus
- 2(a). Ganga (Upto Border)
- 2(b). Brahmaputra (Upto Border)

- 2(c). Barak etc.(Upto Border)
3. Godavari
4. Krishna
5. Cauvery
6. Pennar
7. East flowing rivers between Krishna and Pennar and between Mahanadi and Godavari
8. East flowing rivers between Krishna and Kanyakumari
9. Mahanadi
10. Brahmani and Baitarani
11. Subernarekha
12. Sabarmati
13. Mahi
14. West flowing rivers of Kutch and Kathiawar including Luni
15. Narmada
16. Tapi
17. West flowing rivers from Tapi to Tadri
18. West flowing rivers from Tadri to Kanyakumari
19. Area of Inland drainage in Rajasthan
20. Minor river basins drainage to Bangladesh & Burma

(Source: <http://www.cwc.gov.in/river-basin-planning>)

ii. Status of Non-complying CETPs:

- a) In compliance of Hon'ble NGT directions, during March-May, 2019, CPCB inspected a total number of 144 CETPs in 14 states, out of which 17 were found closed. As per the monitoring, 66 CETPs were found non-complying in terms of outlet standards. The compiled inspection-cum-monitoring reports and action taken by CPCB were submitted to Hon'ble NGT on 14.08.2019. CPCB has directed all concerned SPCBs, through directions u/s 18(1)(b) of Air and Water Act, issued on 13.08.2019, to take following actions against defaulting CETPs:
 1. SPCBs shall direct non-complying CETPs to take immediate corrective actions to comply with the environmental standards.

2. SPCBs shall direct all non-complying CETPs to take action as per the recommendations of CPCB, within a time frame.
3. In case of non-complying CETPs, action as deemed fit including levying of environmental compensation may be taken.
4. In case, OCEMS are not connected with CPCB & SPCB servers, ensure a robust system of physical inspections to verify compliance by drawing samples.

CPCB has been following-up the matter with the concerned SPCBs/PCCs. Action Taken Reports, w.r.t. 66 non-complying CETPs has been received from all the 14 SPCBs. The dates of ATRs submitted by SPCBs/PCCs, are given at **Annexure-VIII**.

As per the information received from concerned SPCBs, out of 66 non-complying CETPs, 26 CETPs have complied the directions, however, 40 CETPs are still non-complying. Environmental compensation has been levied on 13 CETPs. Actions for levying EC / legal action are under process against 10 CETPs. The state-wise summary status of 66 non-complying CETPs and action taken by concerned SPCBs is given at **Annexure-IX**. Further, CETP-wise compliance status of CPCB's directions and recommendations is attached at **Annexure-X**.

- b) Regarding evolving environmental compensation regime for CETPs, it is to submit that in compliance of Hon'ble NGT order dated 03.08.2017, in the matter of OA No. 593/2017 (Paryavaran Suraksha Samiti v/s UoI), CPCB has earlier finalized the following formula, which is primarily based on the Pollution Index (PI) of the concerned sector, for levying environmental compensation on a defaulting industry:

$$EC = PI \times N \times R \times S \times LF$$

Where,

EC is Environmental Compensation in ₹
PI = Pollution Index of industrial sector
N = Number of days of violation took place
R = A factor in Rupees (₹) for EC
S = Factor for scale of operation
LF = Location factor

Presently, considering the PI value as 80, the same formula is being used for levying EC on non-complying CETPs. Further, as per the Hon'ble NGT directions CPCB is in the process of revising EC regime for non-complying CETPs. The issue was discussed in the Committee, dealing with the EC matter, on 17.02.2020 and 04.03.2020. CPCB will finalize the revised EC regime for non-complying CETPs, shortly.

iii. Meeting of the Monitoring Committee:

CPCB has been conducting meetings of the Monitoring Committee on regular basis to review the compliance status of ETPs/CETPs/STPs submitted by SPCBs/PCCs and to deliberate on issues for ensuring the compliance of Hon'ble NGT's directions. So far, fifteen meetings of the Monitoring Committee have been conducted. Since the date last hearing i.e. 28.08.2019, meetings of the Monitoring Committee were held on 27th September 2019, 9th December 2019, 13th February, 2019 at CPCB Head Office, Delhi.

iv. Quarterly Steps Taken Reports:

CPCB has been uploading Steps Taken Reports on its website, as directed by the Hon'ble Tribunal. The reports can be accessed through the URL- <https://cpcb.nic.in/ngt-court-cases/>. So far, six reports with the status as on 26.10.2018, 23.01.2019, 15.04.2019, 19.07.2019, 22.10.2019 and 04.02.2020 have been uploaded. The copies of the Steps Taken Report i.e. 22.10.2019 and 04.02.2020 were also submitted to the Hon'ble NGT through e-filing.

Table No. 1: Compliance Status of all Industries Generating Trade Effluent and Requiring ETPs (as reported by SPCBs/PCCs)

Sl. No.	State/UT	Total No. of Industries which require ETPs	No. of industries having functional ETPs	No. of industries operating without ETPs	Action taken against industries operating without ETPs					Details of Industries having functional ETPs					Action taken against industries having ETPs but Non-complying with the Effluent Standards					Month of the Information
					No. of industries against which notice/directions issued	No. of industries closure directions issued	No. of industries against which legal cases filed	No. of industries against which action is under process	No. of industries complying with Effluent Standards	No. of Industries Non-complying with Effluent Standards	No. of industries show cause notices/directions issued	No. of industries against which closure directions issued	No. of industries against which legal cases filed	No. of industries against which action is under process	No. of industries complying with Effluent Standards	No. of industries against which legal cases filed	No. of industries against which closure directions issued	No. of industries against which legal cases filed	No. of industries against which action is under process	
A	B	C	D	E	F	G	H	I	J	K	L	M	N	O	P					
1	Andaman & Nicobar	22	17	5	4	1	0	0	17	0	0	0	0	0	Jan-20					
2	Andhra Pradesh	1079	1069	10	9	1	0	0	1049	20	16	4	0	0	Jan-20					
3	Arunachal Pradesh	2	2	0	0	0	0	0	2	0	0	0	0	0	Dec-18					
4	Assam	2472	1677	795	399	312	0	84	1440	237	3	0	0	234	May-19					
5	Bihar	231	221	10	6	3	1	0	213	8	8	0	0	0	Mar-20					
6	Chandigarh	222	222	0	0	0	0	0	219	3	3	0	0	0	Jan-20					
7	Chhattisgarh	958	845	113	0	113	0	0	845	0	0	0	0	0	Feb-20					
8	Daman & Diu	97	97	0	0	0	0	0	95	2	2	0	0	0	Jan-20					
9	Dadra Nagar Haveli	159	154	5	0	5	0	0	143	11	11	0	0	0	May-19					
10	Delhi	712	614	98	95	28	0	73	430	38	196	25	0	202	Apr-19					
11	Goa	209	209	0	0	0	0	0	207	2	0	0	0	0	Mar-20					
12	Gujarat	8475	8315	160	57	72	0	31	8132	183	97	34	0	52	Feb-20					
13	Haryana	3561	3491	70	8	55	0	7	3445	46	3	10	12	21	Feb-20					
14	Himachal Pradesh	985	981	4	4	0	0	0	976	5	5	0	0	0	Jan-20					
15	Jammu and Kashmir	442	226	216	175	19	0	22	202	24	18	3	1	2	Feb-20					
16	Jharkhand	207	207	0	0	0	0	0	207	0	0	0	0	0	Jun-19					
17	Karnataka	3436	3282	154	92	55	2	5	3208	74	68	4	2	0	Mar-20					
18	Kerala	5166	5146	20	20	0	0	0	5114	32	13	0	2	17	Dec-19					
19	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	Mar-20					
20	Madhya Pradesh	1203	1202	1	0	0	1	0	1197	5	2	0	3	0	Mar-20					
21	Maharashtra	16597	16597	0	0	0	0	0	16194	403	138	57	0	208	Feb-20					
22	Manipur	0	0	0	0	0	0	0	0	0	0	0	0	0	Feb-19					
23	Meghalaya	231	190	41	12	20	2	7	190	0	0	0	0	0	Aug-19					
24	Mizoram	61	57	4	0	4	0	0	57	0	0	0	0	0	Mar-20					
25	Nagaland	27	6	21	0	0	0	21	6	0	0	0	0	0	Sep-19					
26	Odisha	1177	1129	48	14	29	1	4	1046	83	71	9	0	3	Mar-20					
27	Puducherry	94	90	4	4	0	0	0	78	12	6	1	0	5	Sep-19					
28	Punjab	1796	1705	91	43	43	0	5	1559	146	96	4	0	46	Mar-20					
29	Rajasthan	1369	1257	112	25	84	0	3	1137	120	107	10	2	1	Oct-19					
30	Sikkim	64	64	0	0	0	0	0	64	0	0	0	0	0	Feb-20					
31	Tamil Nadu	11029	11020	9	0	9	0	0	10971	49	16	33	0	0	Feb-20					
32	Telangana	2191	2163	28	1	27	0	0	2069	94	28	66	0	0	Feb-20					
33	Tripura	20	14	6	0	0	0	6	10	4	0	0	0	4	Feb-20					
34	Uttar Pradesh								Data not provided											
35	Uttarakhand	822	821	1	0	1	0	0	813	8	8	0	0	0	Dec-19					
36	West Bengal	19	18	1	0	0	0	1	11	7	6	0	0	1	Jan-20					
	TOTAL	65135	63108	2027	968	881	7	269	61346	1616	921	260	22	798						

**Table No. 2 : Number of Water Polluting Industries Inspected by
SPCBs/PCCs for Compliance Verification**

Sl. No.	State/UT	Month of the information								
		Jul-19	Aug-19	Sep-19	Oct-19	Nov-19	Dec-19	Jan-20	Feb-20	Mar-20
1	Andaman & Nicobar	—	11	14	15	15	15	12	—	—
2	Andhra Pradesh	48	61	65	44	52	35	54	—	—
3	Arunachal Pradesh	4	—	—	5	—	—	—	—	—
4	Assam	—	—	—	—	—	—	—	—	—
5	Bihar	17	15	16	10	10	12	10	12	0
6	Chandigarh	20	25	13	14	20	19	23	—	—
7	Chhattisgarh	98	70	69	58	61	101	71	94	—
8	Daman & diu	—	—	—	—	—	—	12	—	—
9	Dadra Nagar Haveli	—	—	—	—	—	—	—	—	—
10	Delhi	—	—	—	—	—	—	—	—	—
11	Goa	1	1	5	7	11	7	15	11	5
12	Gujarat	2624	2539	2183	1991	2167	2157	2363	2529	—
13	Haryana	—	95	70	—	68	85	143	139	—
14	Himachal Pradesh	155	158	204	194	206	221	237	—	—
15	Jammu and Kashmir	108	142	155	167	171	171	174	173	—
16	Jharkhand	—	—	—	—	—	—	—	—	—
17	Karnataka	562	488	478	464	417	524	540	610	480
18	Kerala	167	216	216	174	191	129	—	—	—
19	Lakshadweep	0	0	0	0	0	0	0	0	0
20	Madhya Pradesh	98	94	122	105	76	136	121	97	—
21	Maharashtra	1056	1197	1068	701	884	988	1216	1020	—
22	Manipur	—	—	—	—	—	—	—	—	—
23	Meghalaya	—	—	—	—	—	—	—	—	—
24	Mizoram	0	0	—	0	—	0	0	0	0
25	Nagaland	2	3	3	—	—	2	—	—	—
26	Odisha	122	120	37	150	74	64	49	161	87
27	Puducherry	9	10	12	16	—	—	—	—	—
28	Punjab	225	200	260	219	228	249	235	205	150
29	Rajasthan	166	154	101	73	142	96	—	—	—
30	Sikkim	1	48	48	48	4	1	47	50	—
31	Tamil Nadu	2143	1661	1622	1718	1766	1384	1230	1472	—
32	Telangana	25	0	6	0	0	31	—	110	—
33	Tripura	4	6	17	17	17	16	21	21	—
34	Uttar Pradesh	—	—	—	—	—	—	—	—	—
35	Uttarakhand	209	364	228	108	144	132	—	—	—
36	West Bengal	—	49	29	21	48	35	30	—	—
	TOTAL	7864	7727	7041	6319	6772	6610	6603	6704	722

— Data not provided by SPCB/PCC

Table No. 3: Compliance Status of all Existing CETPs (as reported by SPCBs/PCCs)

Sl. NO.	State/UT	Total No. of CETPs in the State/UT	No. of CETPs complying	No. of CETPs Non-complying	Action taken against Non-complying CETPs				Month of the Information
					No. of CETPs against which show cause notice/directions issued	No. of CETPs against which closure directions issued	No. of CETPs against which legal cases filed in the court (s)	No. of CETPs against which action is under process	
A	B	C	D	E	F	G	H	I	J
1	Andaman & Nicobar	0	0	0	0	0	0	0	Jan-20
2	Andhra Pradesh	6	6	0	0	0	0	0	Jan-20
3	Arunachal Pradesh	0	0	0	0	0	0	0	Oct-19
4	Assam	0	0	0	0	0	0	0	May-19
5	Bihar	0	0	0	0	0	0	0	Mar-20
6	Chandigarh	0	0	0	0	0	0	0	Feb-20
7	Chhattisgarh	0	0	0	0	0	0	0	Feb-20
8	Daman & Diu	0	0	0	0	0	0	0	Jan-20
9	Dadra Nagar Haveli	0	0	0	0	0	0	0	Aug-19
10	Delhi	13	4	9	1	0	0	8	Jan-20
11	Goa	0	0	0	0	0	0	0	Mar-20
12	Gujarat	33	16	17	1	0	0	16	Feb-20
13	Haryana	19	15	4	0	0	1	3	Feb-20
14	Himachal Pradesh	1	0	1	0	0	1	0	Jan-19
15	Jammu and Kashmir	2	0	2	2	0	0	0	Feb-20
16	Jharkhand	1	1	0	0	0	0	0	Jun-19
17	Karnataka	10	9	1	1	0	0	0	Mar-20
18	Kerala	6	4	2	2	0	0	0	Dec-19
19	Lakshadweep	0	0	0	0	0	0	0	Mar-20
20	Madhya Pradesh	2	2	0	0	0	0	0	Mar-20
21	Maharashtra	26	24	2	0	1	1	0	Feb-20
22	Manipur	0	0	0	0	0	0	0	Feb-19
23	Meghalaya	0	0	0	0	0	0	0	Aug-18
24	Mizoram	0	0	0	0	0	0	0	Mar-20
25	Nagaland	0	0	0	0	0	0	0	Sep-19
26	Odisha	0	0	0	0	0	0	0	Mar-20
27	Puducherry	0	0	0	0	0	0	0	Sep-19
28	Punjab	4	2	2	1	0	1	0	Mar-20
29	Rajasthan	15	4	11	3	0	5	3	Jul-19
30	Sikkim	0	0	0	0	0	0	0	Feb-20
31	Tamil Nadu	36	27	9	7	1	0	1	Feb-20
32	Telangana	7	5	2	0	2	0	0	Feb-20
33	Tripura	1	0	1	0	0	0	1	Feb-20
34	Uttar Pradesh	5	5	0	0	0	0	0	Feb-20
35	Uttarakhand	3	3	0	0	0	0	0	Dec-19
36	West Bengal	1	1	0	0	0	0	0	Jan-20
TOTAL		191	128	63	18	4	9	32	

Table No. 4 : Number of CETPs Inspected by SPCBs/PCCs for Compliance Verification

Sl. No.	State/UT	Month of the Information								
		Jul-19	Aug-19	Sep-19	Oct-19	Nov-19	Dec-19	Jan-20	Feb-20	Mar-20
1	Andaman & Nicobar	—	0	—	0	0	0	0	0	—
2	Andhra Pradesh	7	4	4	4	4	2	3	—	—
3	Arunachal Pradesh	0	0	0	0	0	0	—	—	—
4	Assam	0	0	0	0	0	0	—	—	—
5	Bihar	0	0	0	0	0	0	0	0	0
6	Chandigarh	0	0	0	0	0	0	0	0	—
7	Chhattisgarh	0	0	0	0	0	0	0	0	—
8	Daman & diu	0	0	0	0	0	0	0	—	—
9	Dadra Nagar Haveli	0	0	0	0	0	0	—	—	—
10	Delhi	—	—	—	0	0	2	0	—	—
11	Goa	0	0	0	0	0	0	0	0	0
12	Gujarat	39	34	34	33	34	31	32	31	—
13	Haryana	3	3	9	—	7	6	3	5	—
14	Himachal Pradesh	1	2	3	2	4	1	1	—	—
15	Jammu and Kashmir	4	0	1	1	2	1	1	1	—
16	Jharkhand	—	—	—	—	—	—	—	—	—
17	Karnataka	7	8	8	9	6	7	5	5	5
18	Kerala	3	—	1	2	3	2	—	—	—
19	Lakshadweep	0	0	0	0	0	0	0	0	0
20	Madhya Pradesh	2	2	2	2	2	2	2	2	—
21	Maharashtra	25	25	25	24	24	24	25	25	—
22	Manipur	0	0	0	0	0	0	—	—	—
23	Meghalaya	0	0	0	0	0	0	—	—	—
24	Mizoram	0	0	0	0	0	0	0	0	0
25	Nagaland	0	0	0	0	0	0	—	—	—
26	Odisha	0	0	0	0	0	0	0	0	0
27	Puducherry	0	0	0	0	0	0	—	—	—
28	Punjab	4	4	4	4	3	3	3	3	3
29	Rajasthan	8	6	6	2	6	3	—	—	—
30	Sikkim	0	0	0	0	0	0	0	0	—
31	Tamil Nadu	25	38	22	22	25	22	25	23	—
32	Telangana	4	4	4	4	4	4	4	5	—
33	Tripura	1	1	1	1	1	1	1	1	—
34	Uttar Pradesh	4	5	4	6	7	7	5	5	—
35	Uttarakhand	3	3	3	3	3	3	—	—	—
36	West Bengal	—	1	1	1	1	1	1	—	—
	TOTAL	140	140	132	120	136	122	111	106	8

— Data not provided by SPCB/PCC

**Table No. 5: Compliance Status of all Existing Sewage Treatment Plants
(municipal and other than municipal), as reported by SPCBs/PCCs**

Sl. NO.	State/UT	Total No. of STPs in the State/UT	No. of STPs complying	No. of STPs Non-complying	Action taken against Non-complying STPs				Month of the information
					No. of STPs against which show cause notice/directions issued	No. of STPs against which closure directions issued	No. of STPs against which legal cases filed in the court (s)	No. of STPs against which action is under process	
A	B	C	D	E	F	G	H	I	J
1	Andaman & Nicobar	91	89	2	2	0	0	0	Jan-20
2	Andhra Pradesh	321	317	4	4	0	0	0	Nov-19
3	Arunachal Pradesh	1	1	0	0	0	0	0	Jul-19
4	Assam	3	3	0	0	0	0	0	May-19
5	Bihar	14	14	0	0	0	0	0	Mar-20
6	Chandigarh	61	57	4	0	0	0	4	Feb-20
7	Chhattisgarh	85	85	0	0	0	0	0	Feb-20
8	Daman & Diu	38	26	12	0	12	0	0	Sep-19
9	Dadra Nagar Haveli	39	39	0	0	0	0	0	Aug-19
10	Delhi				Data not provided				
11	Goa	399	398	1	0	0	0	1	Mar-20
12	Gujarat	209	161	48	24	0	0	24	Feb-20
13	Haryana	1472	1430	42	16	5	1	20	Feb-20
14	Himachal Pradesh	483	480	3	3	0	0	0	Jan-20
15	Jammu and Kashmir	432	370	62	47	3	0	12	Feb-20
16	Jharkhand	40	40	0	0	0	0	0	Mar-19
17	Karnataka	2724	2581	143	139	0	0	4	Mar-20
18	Kerala	2777	2765	12	6	0	0	6	Nov-19
19	Lakshadweep	0	0	0	0	0	0	0	Mar-20
20	Madhya Pradesh	616	606	10	7	0	3	0	Mar-20
21	Maharashtra	1514	1513	1	0	0	0	1	Feb-20
22	Manipur	0	0	0	0	0	0	0	Feb-19
23	Meghalaya	10	10	0	0	0	0	0	Oct-19
24	Mizoram	2	2	0	0	0	0	0	Mar-20
25	Nagaland	0	0	0	0	0	0	0	Oct-19
26	Odisha	456	376	80	49	18	0	13	Mar-20
27	Puducherry	82	71	11	7	0	0	4	Sep-19
28	Punjab	662	607	55	7	0	7	41	Dec-19
29	Rajasthan	618	574	44	16	0	4	24	Oct-19
30	Sikkim	6	6	0	0	0	0	0	Feb-20
31	Tamil Nadu	1350	1345	5	5	0	0	0	Feb-20
32	Telangana	371	364	7	7	0	0	0	Feb-20
33	Tripura	26	24	2	0	0	0	2	Feb-20
34	Uttar Pradesh	84	66	18	0	0	0	18	Feb-20
35	Uttarakhand	373	372	1	1	0	0	0	Dec-19
36	West Bengal	44	3	41	0	0	0	41	Jan-20
	TOTAL	15403	14795	608	340	38	15	215	

**Table No. 6 : Number of STPs Inspected by SPCBs/PCCs for Compliance
Verification (municipal and other than municipal STPs)**

Sl. No.	State/UT	Month of the Information									
		Jul-19	Aug-19	Sep-19	Oct-19	Nov-19	Dec-19	Jan-20	Feb-20	Mar-20	
1	Andaman & Nicobar	—	11	14	15	15	16	12	—	—	
2	Andhra Pradesh	22	22	28	25	25	41	30	—	—	
3	Arunachal Pradesh	1	—	—	1	—	—	—	—	—	
4	Assam	—	—	—	—	—	—	—	—	—	
5	Bihar	1	2	2	2	2	2	2	1	0	
6	Chandigarh	6	5	6	6	6	6	6	6	—	
7	Chhattisgarh	17	17	17	22	19	32	12	15	—	
8	Daman & Diu	—	—	12	—	—	—	—	—	—	
9	Dadra Nagar Haveli	—	3	—	—	—	—	—	—	—	
10	Delhi	—	—	—	—	—	—	0	—	—	
11	Goa	13	8	15	17	11	12	31	11	8	
12	Gujarat	93	103	71	66	92	93	70	72	—	
13	Haryana	—	49	81	—	41	103	60	80	—	
14	Himachal Pradesh	113	156	135	154	158	160	189	—	—	
15	Janmu and Kashmir	87	99	71	68	76	82	75	98	—	
16	Jharkhand	—	—	—	—	—	—	—	—	—	
17	Karnataka	383	157	165	139	168	161	417	202	143	
18	Kerala	119	118	118	86	—	—	—	—	—	
19	Lakshadweep	0	0	0	0	0	0	0	—	—	
20	Madhya Pradesh	63	61	72	48	49	67	62	64	46	
21	Maharashtra	315	317	287	305	285	271	307	292	—	
22	Manipur	—	—	—	—	—	—	—	—	—	
23	Meghalaya	—	—	—	5	—	—	—	—	—	
24	Mizoram	0	0	0	0	0	0	0	0	0	
25	Nagaland	—	0	0	—	—	—	—	—	—	
26	Odisha	32	35	0	29	36	34	32	48	32	
27	Puducherry	—	11	13	—	—	—	—	—	—	
28	Punjab	92	92	95	95	95	97	94	96	94	
29	Rajasthan	56	42	38	40	25	22	—	—	—	
30	Sikkim	—	0	—	—	0	0	0	0	—	
31	Tamil Nadu	396	368	355	281	356	338	315	387	—	
32	Telangana	22	22	22	27	27	27	27	0	—	
33	Tripura	5	7	24	27	20	25	27	27	—	
34	Uttar Pradesh	9	80	77	81	80	85	85	84	—	
35	Uttarakhand	17	30	20	16	16	19	—	—	—	
36	West Bengal	13	16	13	10	14	15	13	—	—	
	TOTAL	1875	1831	1751	1565	1616	1708	1866	1483	323	

— Data not provided by SPCB/PCC

Table No. 7: Number of under Construction/ Proposed CETPs, as reported by SPCBs/PCCs

Sl. No.	State/UT	No. of Under Construction/Proposed CETPs	Target Date
1	Andaman & Nicobar	0	-
2	Andhra Pradesh	3	Mar, 2019- Jun 2020
3	Arunachal Pradesh	0	-
4	Assam	0	-
5	Bihar	5	Jan,2021
6	Chandigarh	0	-
7	Chhattisgarh	0	-
8	Daman & diu	0	-
9	Dadra Nagar Haveli	0	-
10	Delhi	0	-
11	Goa	0	-
12	Gujarat	18	Dec, 2019- July, 2021
13	Haryana	13	Jun, 2020- July, 2023
14	Himachal Pradesh	4	Mar, 2021- Mar, 2023
15	Jammu and Kashmir	4	Mar, 2020
16	Jharkhand	1	Jan, 2019 to still extended
17	Karnataka	4	Mar, 2024
18	Kerala	1	Jan, 2020
19	Lakshadweep	0	-
20	Madhya Pradesh	1	Dec, 2019
21	Maharashtra	4	Mar, 2020- Dec, 2020
22	Manipur	0	-
23	Meghalaya	0	-
24	Mizoram	0	-
25	Nagaland	0	-
26	Odisha	0	-
27	Puducherry	0	-
28	Punjab	3	April, 2020 - Dec, 2020
29	Rajasthan	9	June, 2021
30	Sikkim	0	-
31	Tamil Nadu	9	Dec,2020- Mar,2022
32	Telangana	1	Oct, 2020
33	Tripura	1	Dec, 2019
34	Uttar Pradesh	0	-
35	Uttarakhand	0	-
36	West Bengal	1	Jan, 2020
TOTAL		82	

Table No. 8: Details of under Construction/ Proposed STPs (municipal and other than municipal), as reported by SPCBs/PCCs

Sl. No.	State/UT	No. of Under Construction/Proposed STPs	Target date
1	Andaman & Nicobar	1	—
2	Andhra Pradesh	25	May,2019 - Mar, 2021
3	Arunachal Pradesh	0	—
4	Assam	1	Target date not provided
5	Bihar	33	Jan,2020 - Dec,2021
6	Chandigarh	1	Nov,2021
7	Chhattisgarh	7	Dec,2020
8	Daman & Diu	2	Dec, 2020
9	Dadra Nagar Haveli	0	—
10	Delhi	Data not provided	
11	Goa	8	Jan, 2020
12	Gujarat	76	Oct, 2019 - Dec, 2023
13	Haryana	260	Dec, 2019 - Feb, 2027
14	Himachal Pradesh	32	Oct, 2019 - Dec, 2024
15	Jammu and Kashmir	7	Ending 2019
16	Jharkhand	8	Feb, 2020 - Dec, 2021
17	Karnataka	155	Dec, 2020 - Mar, 2024
18	Kerala	105	Feb, 2020 - Dec, 2024
19	Lakshadweep	0	—
20	Madhya Pradesh	54	Apr, 2020 - Oct, 2021
21	Maharashtra	72	Dec, 2018 - Dec, 2024
22	Manipur	0	—
23	Meghalaya	0	—
24	Mizoram	1	01-Oct-19
25	Nagaland	1	30-Jun-21
26	Odisha	18	Oct, 2017 - Dec, 2019
27	Puducherry	0	—
28	Punjab	121	July, 2019 - June, 2022
29	Rajasthan	59	Aug, 2019 - Dec, 2021
30	Sikkim	0	—
31	Tamil Nadu	28	Mar, 2020 - Mar, 2023
32	Telangana	1	Mar,2021
33	Tripura	1	Oct, 2018
34	Uttar Pradesh	0	—
35	Uttarakhand	3	Target date not provided
36	West Bengal	4	May,2020
Total		1084	

Table No. 9: Display of online real time continuous monitoring system data in public domain

Sl. No.	State/UT	Display of OCEMS data on SPCB/PCC website (Yes/No)	Weblink of the webpage	Likely date by which data will be displayed on the website	Remarks
1	Andaman & Nicobar	No	--	--	Link not working
2	Andhra Pradesh	Yes	http://aprtprns.ap.gov.in/publicview.html	--	--
3	Arunachal Pradesh	No	--	--	There is no industry requiring OCEMS
4	Assam	Yes	https://pcba.rtdas.in/	--	--
5	Bihar	Yes	bpcbcems.nic.in	--	--
6	Chandigarh	No	--	Data will be displayed after upgradation of STPs.	Requested for time till 30-Nov-2020
7	Chhattisgarh	No	--	--	Proper link not provided
8	Daman & Dru	No	--	--	--
9	Dadra Nagar Haveli	No	--	--	--
10	Delhi	No	--	--	--
11	Goa	Yes	http://gspcb-glensserver.com/GSPCB_ONLINE/index.html	--	--
12	Gujarat	Yes	https://gpcb.gujarat.gov.in/webcontroller/viewpage/online-monitoring-system-dashboard	--	--
13	Haryana	No	www.hspcbceems.nic.in	--	Link not working
14	Himachal Pradesh	Yes	http://envirologicq.com/public/dashboard/industries	--	--
15	Jammu and Kashmir	No	www.cpcb.nic.in	--	--
16	Jharkhand	No	--	--	--
17	Karnataka	No	https://kspcb.gov.in/online/monitoring.html	--	--
18	Kerala	Yes	https://keralapcb-glensserver.com/public/graph.html	--	--
19	Lakshadweep	No	--	--	--
20	Madhya Pradesh	Yes	https://esc.mp.gov.in/online/	--	--
21	Maharashtra	No	http://www.mpcb.gov.in/Online_CEMS.php	No data provided	--
22	Manipur	No	--	--	--
23	Meghalaya	No	--	--	--
24	Mizoram	No	--	Link not required	--
25	Nagaland	No	--	--	--
26	Odisha	Yes	http://ospchrtidas.com	--	--
27	Puducherry	Yes	http://ppcc-glensserver.com/PPCC_ONLINE/index.html	--	--
28	Punjab	No	https://app.cpcbcr.com/AQI_India/ and cpcbtdms.nic.in User Id : computer.section.ppcb@gmail.com Password : ppcb@1234	--	Link not working
29	Rajasthan	No	--	--	--
30	Sikkim	No	115.114.10.198:8080/enviroconnect/serve/lev.com.aipl.pls.web.admin.AdminServlet	--	--
31	Tamil Nadu	Yes	1) http://117.232.97.121/RealTime_tnpch_cac/index.html 2) http://117.232.97.121/RealTime_tnpch_cac_new/index.html	--	--
32	Telangana	Yes	http://183.82.41.227:8080/enviroconnect/aqms	--	--
33	Tripura	No	--	--	--
34	Uttar Pradesh	No	--	--	--
35	Uttarakhand	No	--	--	--
36	West Bengal	Yes	http://www.wbpcb.gov.in/cmsdata.php	--	--

River basin wise status of industrial units generating trade effluent

A	B	C	D	E	F	G	H	I	J	K	L	M	N	O
Sl. No.	Name of State/UT (From user login)	District (Drop-down)	Name and address of the industry (Text)	Category of the industry (Red/Orange/Green) (Drop-down)	Type of Industry (Drop-down)	Does unit fall under 17 categories of highly polluting industries (Yes/No) (Drop-down)	Is the unit classified as Grossly Polluting Industry (GPI) (Yes/No) (Drop-down)	Co-ordinates of the unit (Numeric) Latitude (e.g. 10.12345) Longitude (e.g. 75.12345)	Operational Status (Operational/Self-closed/closed by authority) (Drop-down)	Name of the river basin where unit is located (Drop-down)	Disposal point (Drop-down)	Name of disposal point (Text)	Status of ETP (Functional ETP/Non-functional ETP/No ETP) (Drop-down)	
1														

P	P-1	Q	R	S	T	T-1	U	V	W	X	Y	Y-1	Z	AA	AB	AC
Designed capacity of ETP (MLD) (Numeric)	Daily Average Volume of Effluent Generation (MLD) (Numeric)	Daily average volume of treated effluent (MLD) (Numeric)	Daily average effluent generation (MLD) (Numeric)	Treatment Capacity Gap (MLD) (Generation - Treatment)	If Non-functional ETP or No ETP: Action taken against defaulting unit (Select one of the below) (Drop-down)			If functional ETP, industry complying with environmental standards (Yes/No) (Drop-down)	If No, Action taken against non-complying unit (Select one of the below) (Drop-down)			Remarks (Text)				
					Show-cause notice issued	Technical Directions Issued	Closure directions issued		Legal cases filed	Action under process	Show-cause notice issued		Technical Directions Issued	Closure directions issued	Legal cases filed	Action under process

River basin wise status of Common Effluent Treatment Plants (CETPs)

A	B	C	D	E	F	G	H	I	J	K	L	M	N	N-1
Sl. No.	Name of State/UT (From user login)	District (Drop down)	Name and address of CETP (Text)	Details of Contact Person Name, Designation, Address and Contact No.	Industrial sector being served by CETP (Drop down)	Number of the member units (Numeric)	Co-ordinates of the CETP (Numeric) Latitude (e.g. 10.12345) Longitude (e.g. 75.12345)	Operational Status (Operational/Self-closed/Closed by authority) (Drop down)	Name of the river basin where CETP is located (Drop down)	Disposal point (Drop down)	Name of disposal point (Text)	Designed capacity (MLD) (Numeric)	Daily Average Volume of trade effluent at inlet (MLD) (Numeric)	

O	P	Q	R	S	T	U	V	W	X	Y	Z	AA	AB
Daily average volume of treated effluent (MLD) (Numeric)	Treatment Capacity Gap (MLD) (Generation-Treatment)	CETP complying with environmental standards (Yes/No) (Drop down)	If No: Action taken against non-complying CETP (Select one of the below) (Drop down) Show-cause notice issued technical Directions Issued Closure directions issued Legal cases filed Action under process					OCEMS installed and connected with CPCB server (Yes/No)	Does CETP has valid consent (Yes/No) (Drop down)	If yes: date upto consent is valid	if No: Application under process/appliation rejected (Drop down)	Sludge/salt Disposal Facility (Text)	Remarks (Text)

Email

ipc6.cpcb@gov.in

Hon'ble NGT Matter OA No. 593/2017: River-basin wise status of ETPs and CETPs-reg.

Tue, May 12, 2020 04:50 PM

From : CPCB IPC VI Div. <ipc6.cpcb@gov.in>
Subject : Hon'ble NGT Matter OA No. 593/2017: River-basin wise status of ETPs and CETPs-reg.

1 attachment

To : MS Andaman and Nicobar <dstandamans@gmail.com>, Member Secretary APPCB <membersecy@appcb.gov.in>, MS Arunachal Pradesh <arunachalspcb@gmail.com>, MS Bihar <bspcb@yahoo.com>, MS Chandigarh <bchoudharyifs@yahoo.co.in>, MS Chattishgarh <hocecb@gmail.com>, MS Dadra and Nagar Haveli <collectordnh@gmail.com>, Dr. Rakesh Minhas <collector-daman-dd@nic.in>, Member Secretary <msdpcc@nic.in>, Member Secretary GSPCB <ms-gspcb.goa@nic.in>, MS Goa <goapcb@gspcb.in>, MS Gujarat <membersecretarygpcb@gmail.com>, MS Gujarat <ms-gpcb@gujarat.gov.in>, MS Assam <membersecretary@pcbassam.org>, MS Haryana <hspcbho@gmail.com>, mspcb-hp <mspcb-hp@nic.in>, MS Jammu and Kashmir <membersecretaryjkspcb@gmail.com>, MS Jharkhand <ranchijspcb@gmail.com>, Head office Karnataka State Pollution Control Board <ho@kspcb.gov.in>, Sreekala S <ms.kspcb@gov.in>, Director, S&T <lk-dst@nic.in>, MS Madhya Pradesh <it_mppcb@rediffmail.com>, MS Maharashtra <ms@mpcb.gov.in>, Pollution Control Board <pcb-man@nic.in>, MS Meghalaya <megspcb@rediffmail.com>, MPCB <mpcb@mizoram.gov.in>, MS Nagaland <npcb2@yahoo.com>, MS Orissa <membersecretary@ospboard.org>, Pondicherry Pollution Control Committee Pondicherry <ppcc.pon@nic.in>, MS Punjab <msppcb@gmail.com>, Member Secretary <member-secretary@rpcb.nic.in>, MS Sikkim <csraoifs@gmail.com>, MS Tamil Nadu <tnpcbmembersecretary@gmail.com>, MS Telangana <akumar500000@gmail.com>, Neetu Kumari Prasad <ms-tspcb@telangana.gov.in>, Manas <trp@envis.nic.in>, MS Uttarakhand <msukpcb@yahoo.com>, MS Uttar Pradesh <ms@uppcb.com>, MS West Bengal <ms@wbpcb.gov.in>, ast mpcb <ast.mpcb@gov.in>, ast <ast@mpcb.gov.in>

Cc : RD Lucknow <skgupta110@yahoo.com>, Suresh S <ssuresh.cpcb@nic.in>, RD Bhopal <cpcb.bhopal@gmail.com>, zoshillong.cpcb <zoshillong.cpcb@nic.in>, CPCB Regional Directorate Bengaluru <zobangalore.cpcb@nic.in>, RD Vadodra <westzonecpcb@yahoo.com>, CPCB ERD Kolkata <zokolkatta.cpcb@nic.in>, zchangsan.cpcb <zchangsan.cpcb@nic.in>, ABHIJIT CHATTOPADHYAY <achattopadhyay.cpcb@nic.in>, RD Lucknow <cpcb.lucknow@gmail.com>, PRASOON GARGAVA <prasoon.cpcb@nic.in>, RD Bhopal <jagan_baunty@yahoo.co.in>, RD Chennai <cpcbrdchennai@gmail.com>, RD Chennai <madhu1960@gmail.com>, Smriti <smriti.cpcb@nic.in>

Hon'ble NGT Matter

Sir/Madam

Please find attached letter related to the above-mentioned subject.

--

With Regards,
P.K. GUPTA
Additional Director &
Div. Head IPC-VI
Central Pollution Control Board
East Arjun Nagar
Delhi- 110032
Tel-43102432
Mob-9968276538

 **River Basin Wise Status.pdf**
341 KB



SPEED-POST

Hon'ble NGT Matter

F. No. B-29012/IPC-VI/2020-21/

12.05.2020

To,

The Member Secretaries
All SPCBs/PCCs

Sub: River-basin wise status of ETPs and CETPs- reg.

Sir/Madam,

This has reference to the Hon'ble NGT order dated 28.08.201, in the matter of OA No. 593/2017 (Paryavaran Suraksha Samiti and Anr. v/s Union of India & Ors.), wherein, Hon'ble NGT has directed CPCB to prepare a river basin wise macro picture in terms of gaps and needed interventions, with regard to ETPs, CETPs, STPs, MSW facilities and Legacy Waste Sites.

In order to collect the information, CPCB has developed a web portal, including modules for ETPs and CETPs. The modules for STPs, MSW facilities and Legacy Waste Sites are under development stage. The web portal can be accessed through following web-link : <http://125.19.52.219/gpi/riverbasin/>. The login credentials for this portal are same as India-E-Track portal. Further, details are given in the instruction sheets, available on the respective modules of the web-portal.

It is requested to kindly submit the information for ETPs and CETPs by 31st May, 2020.

Yours faithfully,

(P. K Gupta)

Divisional Head, IPC-VI

Copy to:

1. All RDs, CPCB : *With a request to follow-up the matter with SPCBs/PCCs.*

(P. K Gupta)

FORMAT FOR SEWAGE TREATMENT PLANTS AND UTILIZATION OF SEWAGE

Sl. No	City/town	No. of STP	Location of each STP	Coordinates of STP (Latitude and Longitude)	River Catchment	STP Commissioned in (Year)	Status (Operational / Non-Operational / Under Construction)	STP Installed Capacity (in MLD)	Actual Utilization of installed Capacity (in MLD)	Technology (UASB / ASP / OP / SBR / MBR/ FAB Etc.)	Consent Status	Compliance Status		
												pH	TSS	COD BOD

FORMAT FOR MSW FACILITIES

Name of the State	MSW facility Location (2)	Waste Processing Capacity (TPD) (3)	Technology adopted [Bio-methanation +composting +WtE+RDF + any other(Specify)] (4)	Date since MSW facility is in operation (5)	Quality of waste being processed at MSW facility [mixed/segregated/RDF/p re-treated/other (please specify)] (6)	Ground Water Analysis Report (Please Annex Detailed Report) (7)	Has effective treatment system been installed (Y/N) (8)	If 'g' is 'Y' – please provide details of treatment (9)	Point of Disposal of Treated Leachate (River, Drain, Creek, Any other surface water body – please specify name of the water body) (10)	Does the treated leachate comply with characteristics of treated leachate as specified in Schedule II B of SWM Rules, 2016? (11)	GPS Coordinates of MSW facility (12)	GPS Coordinates of point of disposal of treated leachate (13)	River basin in which the MSW facility is located (14)

FORMAT FOR LEGACY WASTE SITES

Name of the State	S.No. (1)	Dumpsite location (2)	Area covered (m ²) (3)	Height of Dumpsite (4)	Quantity of waste at dumpsite (TPA) (5)	Date since the dumpsite is in operation (6)	Is fresh waste still being dumped at the dumpsite (7)	If '7' is yes- then quantity of waste being dumped (TPD) (8)	Ground Water Analysis Report (Please Annex Detailed Report) (9)	Has disposal of Legacy waste been done (Y/N/und er consideration) (10)	If '10' is Y/under consideration on- please provide details (11)	Has disposal of Legacy Waste been planned in accordance with CPCB Guidelines (Y/N) (12)	Has Leachate Management System been provided (Y/N) (13)	If '13' is 'y' - please provide details of treatment (14)	Point of Disposal of Treated Leachate (River, Drain, Creek, Any other surface water body - please specify name of the water body) (15)	Does the treated leachate comply with characteristics of treated leachate as specified in Schedule II B of SWMM Rules, 2016? (16)	GPS Coordinates of Dumpsite (17)	GPS Coordinates of point of disposal of treated leachate (18)	River basin in which the Dumpsite is located (19)

FORMAT FOR LEGACY WASTE SITES

Name of the State	Landfill (1)	Scientific landfill location (2)	Capacity of landfill (3)	% capacity of landfill exhausted (4)	Waste Disposed at Landfill (TPA) (5)	Date since landfill is in operation (6)	Quality of water being disposed at Landfill (segregated inerts/mixed) (7)	Ground Water Analysis Report (Please Annex Detailed Report) (8)	Has Leachate Management System been provided (Y/N) (9)	If 'g' is 'v' – please provide details of treatment (10)	Point of Disposal of Treated Leachate (River, Drain, Creek, Any other surface water body – please specify name of the water body) (11)	Does the treated leachate comply with characteristics of treated leachate as specified in Schedule II B of SWM Rules, 2016? (12)	GPS Coordinates of Landfill (13)	GPS Coordinates of point of disposal of treated leachate (14)	River basin in which the Landfill is located (15)

Dates of Submission of Action Taken Report (ATR) by SPCBs for Non-complying CETPs

SI. No.	State	Date of submission
1.	Andhra Pradesh	19.12.2019
2.	Haryana	12.02.2020
3.	Himachal Pradesh	17.10.2019
4.	Karnataka	27.01.2020
5.	Kerala	08.01.2020
6.	Madhya Pradesh	09.12.2019
7.	Maharashtra	04.12.2019
8.	Rajasthan	20.02.2020
9.	Punjab	29.10.2019
10	Tamil Nadu	25.10.2019
11.	Telangana	22.01.2020
12.	Tripura	24.10.2019
13.	Uttar Pradesh	03.12.2019
14.	Uttarakhand	9.12.2019

State-wise status of non-complying CETPs and action taken by concerned SPCBs

Sl. No.	State	No. of CETPs found non-complying by CPCB & for which directions issued to SPCBs on 13.08.2019	No. Of CETPs reported non-complying by SPCBs	No. Of CETPs on which EC levied by SPCBs	No. Of CETPs on which action initiated for compensation/ Legal
1.	Andhra Pradesh	2	2	-	-
2.	Haryana	9	5	-	4
3.	Himachal Pradesh	1	1	1	-
4.	Karnataka	5	4	-	-
5.	Kerala	2	2	-	1
6.	Madhya Pradesh	2	2	-	-
7.	Maharashtra	24	8	1	4
8.	Punjab	3	3	-	-
9.	Rajasthan	8	8	5	-
10.	Tamilnadu	2	2	-	-
11.	Telangana	1	0	-	-
12.	Tripura	1	1	1	-
13.	Uttar Pradesh	5	2	4	1
14.	Uttarakhand	1	0	1	-
	TOTAL	66	40	13	10

CETP-wise Compliance Status of CPCB Directions and Recommendations issued to SPCBs/PCCs				
Sl. No.	Name & Address of CETP	Recommendations/Action Points by CPCB	Pointwise compliance status as per information provided by SPCBs	Overall compliance status and remarks
ANDHRA PRADESH				
1.	M/s Vijayawada Auto cluster Development Company Autonagar, Vijayawada, Krishna District, Andhra Pradesh	<ul style="list-style-type: none"> The operator shall improve operation of CETP so as to meet discharge standards immediately. Thereafter performance evaluation study of CETP is to be conducted through Government institution within four months. CETP should provide additional sludge drying beds immediately. Sludge should be disposed as per the provisions under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 within two months. Environment compensation levied, if any by SPCB 	<p>Not complied</p> <p>Not complied</p> <p>Not complied</p> <p>No information</p>	<p>Not complying</p> <ul style="list-style-type: none"> Submission of Performance evaluation study report is still awaited and hence compliance of CETP w.r.t discharge standards cannot be verified. SPCB issued directions to CETP for non-compliance on 13/12/2019. CETP is not complying w.r.t management of generated sludge as per Hazardous and other waste (management and handling) Rules, 2016
2.	M/s CETP, Nagari, Chittoor District, Andhra Pradesh	<ul style="list-style-type: none"> The operator shall improve operation of CETP so as to meet discharge standards immediately. Thereafter performance evaluation study of CETP is to be conducted through Government institution within four months. 	Not complied	<p>Not complying</p> <ul style="list-style-type: none"> Submission of Performance evaluation study report is still awaited and hence compliance of CETP w.r.t

		<ul style="list-style-type: none"> CETP should install OCEMS & provide connectivity to CPCB server within one month. Environment compensation levied, if any by SPCB 	Not complied	<p>discharge standards cannot be verified.</p> <ul style="list-style-type: none"> OCEMS is not connected to CPCB server till date.
HARYANA				
3.	M/s CETP-Panipat, Part-II, Sector-29, District Panipat, Haryana (M/s Rehman Builders Pvt. Ltd.)	<ul style="list-style-type: none"> The operator shall improve operation of CETP so as to meet discharge standards immediately. Thereafter performance evaluation study of CETP is to be conducted through Government institution within four months. Environment compensation levied, if any by SPCB 	Not complied	<p>Not complying</p> <ul style="list-style-type: none"> CETP is not complying as per later A/R dated 14.01.2020, legal action is initiated for non-compliance and action is under process, as informed. No Performance evaluation study report is conducted for CETP.
4.	M/s CETP, Kundli (4 MLD) Sonipat, Haryana	<ul style="list-style-type: none"> The operator shall improve operation of CETP so as to meet discharge standards immediately. Thereafter performance evaluation study of CETP is to be conducted through Government institution within four months. CETP should obtain valid CCA within two months. CETP should remove by passing facility immediately and all effluent 	Not complied	<p>Not complying</p> <ul style="list-style-type: none"> CETP is not complying as per later A/R dated 08.11.2019, legal action is initiated for non-compliance and action is under process, as informed. For performance improvement, IIT Delhi experts inspected the plant and report is awaited. Consent to operate is not granted to CETP as it is

		should be routed through treatment plant.		found non-complying to prescribed standards.
		<ul style="list-style-type: none"> Environment compensation levied, if any by SPCB 	No information	
5.	M/s HSIIDC, Industrial Estate, CETP (100KL), Jind, Haryana	<ul style="list-style-type: none"> The operator shall improve operation of CETP so as to meet discharge standards immediately. Thereafter performance evaluation study of CETP is to be conducted through Government institution within four months. 	Not complied	<p>Not complying</p> <ul style="list-style-type: none"> CETP is not complying as per later A/R dated 27.09.2019, show cause notice has been issued for imposition of Environmental compensation for violation of provisions of various Environmental Acts. No information is provided regarding performance evaluation study.
		<ul style="list-style-type: none"> HSPCB should direct individual member industries to comply with prescribed standards immediately. 	Complied	
		<ul style="list-style-type: none"> CETP should install OCEMS and provide connectivity to CPCB server within one month. 	complied	
		<ul style="list-style-type: none"> Environment compensation levied, if any by SPCB 	Notice issued	
6.	M/s HSIIDC CETP (0.2 MLD), Industrial Estate, Murthal, Sonipat, Haryana- 134118	<ul style="list-style-type: none"> The operator shall improve operation of CETP so as to meet discharge standards immediately. Thereafter performance evaluation study of CETP is to be conducted through Government institution within four months. 	HSPCB reported that CETP is now complying.	<p>Complying</p> <ul style="list-style-type: none"> As informed, CETP is complying as per analysis report dated 14.01.2020. HSIIDC submitted action plan for upgradation of

		<ul style="list-style-type: none"> • CETP should obtain valid CCA within two months. • Environment compensation levied, if any by SPCB 	<p>complied</p> <p>No information</p>	<p>CETP and upgradation is expected by June, 2021. However, no information is provided regarding performance evaluation study by government institution.</p>
7.	M/s HSIIDC CETP (0.5 MLD), Industrial Estate, Ambala Cant, Dist- Ambala, Haryana	<ul style="list-style-type: none"> • The operator shall improve operation of CETP so as to meet discharge standards immediately. Thereafter performance evaluation study of CETP is to be conducted through Government institution within four months. • CETP should obtain valid CCA within two months. • CETP should install OCEMS and provide connectivity to CPCB server within one month. • Environment compensation levied, if any by SPCB 	<p>HSPCB reported that CETP is now complying.</p> <p>Complied</p> <p>Complied</p> <p>No information</p>	<p>Complying</p> <ul style="list-style-type: none"> • As informed, CETP is complying as per analysis report dated 10.10.2019. Directions have been issued to HSIIDC to conduct performance evaluation study of CETP but report is not submitted yet.
8.	M/s HSIIDC CETP (0.5 MLD), Industrial Estate, Barwala (Phase I), Vill- Alipur, Panchkula, Dist- Panchkula, Haryana- 134118	<ul style="list-style-type: none"> • The CETP should augment and/or operate appropriately for discharging the effluent within the limits within three months. Thereafter performance evaluation study of CETP is to be conducted through Government institution within four month. 	<p>Not complied</p>	<p>Not complying</p> <ul style="list-style-type: none"> • As informed, CETP is not complying as per A/R dated 08.11.2019. Estimate for modification and upgradation of CETP with

		<ul style="list-style-type: none"> • CETP should obtain valid HW Authorization within two months. • CETP should install OCEMS and provide connectivity to CPCB server within one month. • Environment compensation levied, if any by SPCB 	<p>Not complied</p> <p>complied</p> <p>No information</p>	<p>tertiary level treatment is under approval.</p> <ul style="list-style-type: none"> • CETP has no valid Authorization for HW management. As informed, prosecution action initiated against CETP for the same.
9.	M/s HSIIDC CETP (16 MLD), Industrial Estate, Barhi, Sonipat, Haryana	<ul style="list-style-type: none"> • The operator shall improve operation of CETP so as to meet discharge standards immediately. Thereafter performance evaluation study of CETP is to be conducted through Government institution within four months. • CETP should obtain valid CCA within two months. • HSPCB should direct individual member industries to comply with prescribed standards immediately. • Environment compensation levied, if any by SPCB 	<p>HSPCB reported that the CETP is complying.</p> <p>Complied</p> <p>Complied</p> <p>No information</p>	<p>Complying</p> <ul style="list-style-type: none"> • As informed, CETP is complying as per analysis report dated 14.01.2019. HSIIDC submitted action plan for upgradation of CETP and upgradation is expected by June, 2020. However, no information is provided regarding performance evaluation study by government institution.

10.	M/s Faridabad small scale pollution control cooperative society (F.S.P.C.C.S) Electroplating CETP Plot no. 01, sector 58, District Faridabad, Haryana	<ul style="list-style-type: none"> The operator shall improve operation of CETP so as to meet discharge standards immediately. Thereafter performance evaluation study of CETP is to be conducted through Government institution within four months. CETP should obtain valid HW Authorization within two months. Environment compensation levied, if any by SPCB 	<p>HSPCB reported that the CETP is complying.</p> <p>Complied</p> <p>No information</p>	<p>Complying</p> <ul style="list-style-type: none"> As informed, CETP is complying as per A/R dated 08.11.2019. Further, directions have been issued to CETP for conducting performance evaluation study through government institution.
11.	M/s HSIIDC CETP (22.5 MLD), Bawal, M, Bawal, Distt. Rewari, Haryana	<ul style="list-style-type: none"> The operator shall improve operation of CETP so as to meet discharge standards immediately. Thereafter performance evaluation study of CETP is to be conducted through Government institution within four months. CETP should obtain valid CCA within two months. CETP should provide OCEMS connectivity to CPCB server within one month. 	<p>HSPCB reported that The CETP is complying.</p> <p>Not complied</p> <p>Not complied</p>	<p>Non Complying</p> <ul style="list-style-type: none"> Performance evaluation report not yet received. CETP has not obtained CTE/CTO. Prosecution action is initiated against CETP for non-compliance. OCEMS is installed but yet to be connected to CPCB server.

	Environment compensation levied, if any by SPCB	No information	
HIMACHAL PRADESH			
12.	CETP-Baddi of capacity 25 MLD Village Kenduwala, Tehsil -Baddi District-Solan (Himachal Pradesh)	<p>The operator should provide adequate technology so as to meet discharge standards immediately. Thereafter performance evaluation study of CETP is to be conducted through Government institution within four months.</p> <ul style="list-style-type: none"> CETP should maintain OCEMS in operational condition immediately. Environment compensation levied, if any by SPCB 	<p>Not Complying</p> <ul style="list-style-type: none"> Submission of Performance evaluation study report is still awaited and hence compliance of CETP w.r.t discharge standards cannot be verified. Show cause notice is issued by SPCB to provide adequate technology to meet discharge standards immediately.
KARNATAKA			
13.	M/s Viwa Eco Club, SM-106 Veerasandra Industrial Estate, Hosur Road, Bengaluru, Karnataka-560100	<p>The operator shall improve operation of CETP so as to meet discharge standards immediately. Thereafter performance evaluation study of CETP is to be conducted through Government institution within four months.</p> <ul style="list-style-type: none"> KSPCB should direct individual member industries to comply with prescribed standards immediately. 	<p>Not Complying</p> <ul style="list-style-type: none"> As informed, Effluent from CETP is meeting with prescribed discharge standard, except lead (0.2 mg/l against standard of 0.1 mg/l). show cause direction is issued to CETP to take corrective measures. Submission of Performance evaluation study

		<ul style="list-style-type: none"> • CETP should maintain OCEMS and provide connectivity to CPCB server within one month. • Environment compensation levied, if any by SPCB 	Complied	report is still awaited and hence compliance of CETP w.r.t discharge standards cannot be verified.
14.	M/s LIDKAR Tanners Enviro Control System Limited, Kadugondanahalli, Bengaluru, Karnataka-560045	<ul style="list-style-type: none"> • The operator shall improve operation of CETP so as to meet discharge standards immediately. Thereafter performance evaluation study of CETP is to be conducted through Government institution within four months. • SPCB shall not relax standards notified by MoEF&CC for CETP. • KSPCB should provide inlet standards to CETP within one month. • CETP should maintain OCEMS and provide connectivity to CPCB server within one month. • Environment compensation levied, if any by SPCB 	<p>No</p> <p>Not complied</p> <p>complied</p> <p>Complied</p> <p>complied</p> <p>Nil</p>	<p>Not complying</p> <ul style="list-style-type: none"> • Submission of Performance evaluation study report is still awaited and hence compliance of CETP w.r.t discharge standards cannot be verified.
15.	M/s C.E.T. Plant Malur Pvt. Ltd Plot No. 64 & 65, KIADB Industrial Area, Malur, Kolar, Karnataka	<ul style="list-style-type: none"> • The operator shall improve operation of CETP so as to meet discharge standards immediately. Thereafter performance evaluation study of CETP is to be conducted 	Not complied	<p>Not complying</p> <ul style="list-style-type: none"> • Submission of Performance evaluation study report is still awaited and hence compliance

		<p>through Government institution within four months.</p> <ul style="list-style-type: none"> • Sludge should be managed as per the provisions under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 within two months. • KSPCB should prescribe inlet standards to CETP within one month. • Environment compensation levied, if any by SPCB 	<p>Not complied</p>	<p>of CETP w.r.t discharge standards cannot be verified.</p> <ul style="list-style-type: none"> • CETP is not complying w.r.t management of generated sludge as per Hazardous and other waste (management and handling) Rules, 2016.
16.	<p>M/s Bangalore Eco Park Pvt Ltd, Plot No. 2968, Sompura 1st stage, Nidavanda, Nelamangala, Dobaspet I phase Industrial Area, Bangalore Rural- 562132, Karnataka</p>	<ul style="list-style-type: none"> • The operator shall improve operation of CETP so as to meet discharge standards immediately. Thereafter performance evaluation study of CETP is to be conducted through Government institution within four months. • Sludge should be managed as per the provisions under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 within two months. • KSPCB should prescribe inlet and outlet standards to CETP within one month. 	<p>Not complied</p>	<p>Not complying</p> <ul style="list-style-type: none"> • Submission of Performance evaluation study report is still awaited and hence compliance of CETP w.r.t discharge standards cannot be verified. • CETP is not complying w.r.t management of generated sludge as per Hazardous and other waste (management and handling) Rules, 2016.

		<ul style="list-style-type: none"> • KSPCB should direct individual member industries to comply with prescribed standards immediately 	Complied	
		<ul style="list-style-type: none"> • CETP should install OCEMS and provide connectivity to CPCB server within one month. 	Complied	
		<ul style="list-style-type: none"> • Environment compensation levied, if any by SPCB 	Nil	
17.	M/s Fish Meal and oil Manufacturers Association Sea road, Kotepura, Ullal Mangalore, Dakshina Kannada District, Karnataka	<ul style="list-style-type: none"> • The operator shall improve operation of CETP so as to meet discharge standards immediately. Thereafter performance evaluation study of CETP is to be conducted through Government institution within four month. 	KSPCB reported that the CETP is now complying	<p>Complying</p> <ul style="list-style-type: none"> • Report of performance evaluation study has not been submitted to CPCB yet.
		<ul style="list-style-type: none"> • KSPCB should direct individual member industries to comply with prescribed standards immediately 	Complied	
		<ul style="list-style-type: none"> • CETP should maintain proper functioning of flow meter. 	Complied	
		<ul style="list-style-type: none"> • Environment compensation levied, if any by SPCB 	Nil	
KERALA				
18.	M/s Cochin Special Economic Zone Common Effluent Treatment Plant, Kakkanad Cochin, Kerala-682 037	<ul style="list-style-type: none"> • The operator shall improve operation of CETP so as to meet discharge standards immediately. Thereafter performance evaluation 	Not complied	<p>Not Complying</p> <ul style="list-style-type: none"> • Submission of Performance evaluation study report is still awaited and hence compliance

19.	M/s Kinfra International Apparel Park, St. Xavier's College P.O., Thumba, Thiruvananthapuram, Kerala	<p>study of CETP is to be conducted through Government institution within four months.</p> <ul style="list-style-type: none"> • Kerala PCB should prescribe inlet standards to CETP within one month. • CETP should install OCEMS and provide connectivity to CPCB server within one month. • Environment compensation levied, if any by SPCB • The operator shall improve operation of CETP so as to meet discharge standards immediately. Thereafter performance evaluation study of CETP is to be conducted through Government institution within four months. • CETP should install OCEMS and provide connectivity to CPCB server within one month. • Kerala PCB should prescribe inlet standards to CETP within one month. • CETP should operate only after obtaining valid CCA from Kerala PCB within two month. 	<p>Not complied</p> <p>complied</p> <p>No</p> <p>Not complied</p> <p>Not complied</p> <p>Not complied</p> <p>Not complied</p>	<p>of CETP w.r.t discharge standards cannot be verified.</p> <ul style="list-style-type: none"> • Inlet standards to CETP are not prescribed by SPCB. <p>Not Complying</p> <ul style="list-style-type: none"> • Submission of Performance evaluation study report is still awaited and hence compliance of CETP w.r.t discharge standards cannot be verified.
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		<ul style="list-style-type: none"> Environment compensation levied, if any by SPCB 	Action is being initiated to levy EC	
MADHYA PRADESH				
20.	<p>M/s Nagar Nigam Indore, CETP (Sanwer Road I/A), Village Narwal, Nagar Palika Nigam, Sector F, I/A, Sanwer Road, Indore, M.P. - 452015</p>	<ul style="list-style-type: none"> The operator shall improve operation of CETP so as to meet discharge standards immediately. Thereafter performance evaluation study of CETP is to be conducted through Government institution within four month. 	<p>MPPCB informed that the CETP is now complying.</p>	<p>Not Complying</p> <ul style="list-style-type: none"> As per MPPCB's inspection report, CETP is complying w.r.t prescribed discharge standards but Submission of Performance evaluation study report is still awaited.
		<ul style="list-style-type: none"> MPPCB should direct individual member industries to comply with prescribed standards immediately. 	Complied	<ul style="list-style-type: none"> OCEMS is not installed and connected to CPCB servers.
		<ul style="list-style-type: none"> Hazardous Waste should be managed as per the provisions under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 within two month. 	Complied	
		<ul style="list-style-type: none"> CETP should install OCEMS and provide connectivity to CPCB server within one month. 	Not complied	
		<ul style="list-style-type: none"> Environment compensation levied, if any by SPCB 	Nil	

21.	M/s Govindpura Audhyogik Kshetra Pradushan Nivaran Kendra, CETP Plot No. 28, Sector-H, Industrial Area, Govindpura, Bhopal - 462023, M.P.	<ul style="list-style-type: none"> The operator shall improve operation/technology of CETP so as to meet discharge standards immediately. Thereafter performance evaluation study of CETP is to be conducted through Government institution within four months. CETP should obtain valid Authorization within two months. Environment compensation levied, if any by SPCB 	Not complied	<p>Not Complying</p> <ul style="list-style-type: none"> As per MPPCB's inspection report, CETP is complying w.r.t prescribed discharge standards but Submission of Performance evaluation study report is still awaited and hence compliance of CETP cannot be verified. CETP hasn't obtained Hazardous waste authorization.
MAHARASHTRA				
22.	M/s Tarapur Environment Protection Society, Plot No. AM-29/Pt, Nr. Shivaji Nagar, MIDC Tarapur, Dist. /Thane-401506	<ul style="list-style-type: none"> The operator shall improve operation and augmentation of CETP so as to meet discharge standards immediately. Thereafter performance evaluation study of CETP is to be conducted through Government institution within four months. 	Not complied	<p>Not Complying</p> <ul style="list-style-type: none"> MIDC directions dated 20/09/2019 to handover CETP to MIDC for its rehabilitation and upgradation. MPCB has issued direction for interim compensation to member industries for not

		<ul style="list-style-type: none"> • CETP should obtain valid CCA within two months. • CETP should not be permitted to receive effluent more than the designed capacity. • MPCB should direct individual member industries to comply with prescribed standards immediately. • Environment compensation levied, if any by SPCB. 	<p>Complied</p> <p>complied</p> <p>Complied</p> <p>Action initiated</p>	<p>meeting inlet standards and filed criminal cases against CETP (Details at Annexure...)</p>
23.	M/s L. K. Akiwate Industrial Co Op. Estate Ltd., (CETP) Jaysingpur Akiwate Udyamna gar, A/p- Udgaon, Tal. Shirol, Dist.- Kolhapur	<ul style="list-style-type: none"> • The operator shall improve operation of CETP so as to meet discharge standards immediately. Thereafter performance evaluation study of CETP is to be conducted through Government institution within four months. • CETP should obtain valid CCA within two months. • CETP should immediately remove by passing facility. • The CETP should provide OCEMS connectivity to CPCB server within one month. 	<p>MSPCB reported that the CETP is complying.</p> <p>Complied</p> <p>Complied</p> <p>Not complied</p>	<p>Not Complying</p> <ul style="list-style-type: none"> • Submission of Performance evaluation study report is still awaited. • OCEMS is installed in CETP but connectivity is yet to be provided to CPCB server.

	<ul style="list-style-type: none"> Environment compensation levied, if any by SPCB. 	None	
24.	M/s CETP, Plot No. AM-8, MIDC Akkalkot Road, Dist.- Solapur	<ul style="list-style-type: none"> The operator shall improve operation of CETP so as to meet discharge standards immediately. Thereafter performance evaluation study of CETP is to be conducted through Government institution within four months. 	<p>Not complied</p> <p>Non complying</p> <ul style="list-style-type: none"> Performance evaluation study has not been carried out hence compliance of CETP cannot be verified. No information is provided regarding consent validity and sludge management as per hazardous and other wastes (management and trans boundary movement), 2016
	<ul style="list-style-type: none"> CTEP should obtain valid CCA within two months. 	Not complied	
	<ul style="list-style-type: none"> Sludge should be managed as per the provisions under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 within two months. 	Not complied	
	<ul style="list-style-type: none"> CETP should install OCEMS and provide connectivity to CPCB server within one month. 	Complied	
	<ul style="list-style-type: none"> Environment compensation levied, if any by SPCB 	None	
25.	M/s Ichalkaranji Textile Development Cluster Ltd. (12 MLD), S.No. 610, Near Leprosy Colony, Ring road, Ichalkaranji, Tal. Hatkanangale, Dist. Kolhapur	MSPCB reported that CETP is complying	<p>Complying</p> <ul style="list-style-type: none"> Performance evaluation study has not been carried.

		<ul style="list-style-type: none"> • MPCB should direct individual member industries to comply with prescribed standards immediately. • CETP should provide OCEMS connectivity to CPCB server within one month. • Environment compensation levied, if any by SPCB 	<p>complied</p> <p>complied</p> <p>None</p>	
26.	M/s Ichalkaranji Textile Development Cluster, ShriLaxmi Co-operative Industrial Estate, Phase-I, Sector-B, Plot No.- 7 to 10, Hatkanangale, Dist. Kolhapur	<ul style="list-style-type: none"> • The operator shall improve operation of CETP so as to meet discharge standards immediately. Thereafter performance evaluation study of CETP is to be conducted through Government institution within four months. • CETP should obtain valid CCA within two months. • MPCB should direct individual member industries to abide with prescribed Inlet to CETP standards immediately. • CETP should provide OCEMS connectivity to CPCB server within one month. • Environment compensation levied, if any by SPCB. 	<p>MSPCB reported that CETP is complying</p> <p>complied</p> <p>complied</p> <p>complied</p> <p>None</p>	<p>Complying</p> <ul style="list-style-type: none"> • Performance evaluation study has not been carried out.

27.	M/s Kagal Hatkanangale Five Star CETP., User Industries Co-op Society Ltd, Plot No. AM-27, Kagal- Hatkanangale Five Star MIDC, Talandage Tal. Hatkanangale, Dist. 7	<ul style="list-style-type: none"> The operator shall improve operation of CETP so as to meet discharge standards immediately. Thereafter performance evaluation study of CETP is to be conducted through Government institution within four months. CETP should provide OCEMS connectivity to CPCB server within one month. Environment compensation levied, if any by SPCB. 	<p>MSPCB reported that CETP is complying</p> <p>Not complied</p> <p>None</p>	<p>Non complying</p> <ul style="list-style-type: none"> Performance evaluation study has not been carried out and OCEMS not connected to CPCB server.
28.	M/s Ranjangaon CETP MIDC Ranjangaon, Taluka: Shirur, District: Pune Maharashtra	<ul style="list-style-type: none"> CETP should establish all necessary treatment units so as to meet discharge standards. Thereafter performance evaluation study of CETP is to be conducted through Government institution within four months. CETP should provide OCEMS connectivity to CPCB server within one month. 	<p>MSPCB reported that CETP is complying.</p> <p>complied</p>	<p>Complying</p> <ul style="list-style-type: none"> Performance evaluation study has not been carried out.

29.	M/s Greenfield CET Plant Pvt. Ltd. Plot No.P-17, MIDC Chincholi, Tal- Mohol, Dist-Solapur-413255	<ul style="list-style-type: none"> • Environment compensation levied, if any by SPCB • The operator shall improve operation of CETP so as to meet discharge standards immediately. Thereafter performance evaluation study of CETP is to be conducted through Government institution within four months. 	None	<p>Complying</p> <ul style="list-style-type: none"> • Performance evaluation study has not been carried out.
		<ul style="list-style-type: none"> • CETP should properly calibrate and maintain the OCEMS within one month. 	complied	
		<ul style="list-style-type: none"> • Environment compensation levied, if any by SPCB 	None	
30.	M/s Kurkumbh Enviro Protection Co- Op. Society Ltd., (CETP), Plot No. -AM-4, Kurkumbh MIDC, Tal.Daund, Dist. Pune, Maharashtra	<ul style="list-style-type: none"> • The operator shall improve operation of CETP so as to meet discharge standards immediately. Thereafter performance evaluation study of CETP is to be conducted through Government institution within four months. • CETP should obtain valid CCA within two months. 	MSPCB reported that the CETP is complying.	<p>Non complying</p> <ul style="list-style-type: none"> • Performance evaluation study has not been carried out. • OCEMS not connected to CPCB Server

		<ul style="list-style-type: none"> Sludge should be managed as per the provisions under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 within two month. 	Complied	
		<ul style="list-style-type: none"> CETP should provide OCEMS connectivity to CPCB server within one month and calibrate it properly. 	Not complied	
		<ul style="list-style-type: none"> Environment compensation levied, if any by SPCB 	None	
31.	M/s MMA CETP Co-Op. Society Ltd., (CETP), P- 43, MIDC Industrial area, Mahad, Dist. Raigad, Maharashtra	<ul style="list-style-type: none"> The operator shall improve operation of CETP so as to meet discharge standards immediately. Thereafter performance evaluation study of CETP is to be conducted through Government institution within four months. 	MSPCB reported that CETP is complying.	<p>Complying</p> <ul style="list-style-type: none"> Performance evaluation study has not been carried out.
		<ul style="list-style-type: none"> CETP should remove by-passing facility immediately. 	Complied	
		<ul style="list-style-type: none"> CETP should provide OCEMS connectivity to CPCB server within one month and calibrate it properly. 	Complied	

32.	M/s Hydroair Tectonics (PCD) Ltd. Plot No. 07, Talegaon Industrial Area Tal.-Maval, Dist. - Pune Maharashtra	<ul style="list-style-type: none"> Environment compensation levied, if any by SPCB 	<ul style="list-style-type: none"> The operator shall improve operation of CETP so as to meet discharge standards immediately. Thereafter performance evaluation study of CETP is to be conducted through Government institution within four month. 	Action initiated	<p>Complying</p> <ul style="list-style-type: none"> Performance evaluation study has not been carried out. 	
		<ul style="list-style-type: none"> CETP should obtain valid CCA within two months. 	complied			
		<ul style="list-style-type: none"> CETP should obtain membership for sludge disposal to CHWT/SDF and sludge should be managed as per the provisions under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 within two month. 	complied			
		<ul style="list-style-type: none"> CETP should install OCEMS and provide connectivity to CPCB server within one month. 	complied			
		<ul style="list-style-type: none"> Environment compensation levied, if any by SPCB 	None			

33.	M/s Dombivali (Chemical) (Phase-II), Dombivali, Dist Thane	<ul style="list-style-type: none"> The operator shall improve operation of CETP so as to meet discharge standards immediately. Thereafter performance evaluation study of CETP is to be conducted through Government institution within four months. 	MSPCB reported the CETP is complying	<p>Complying</p> <ul style="list-style-type: none"> Performance evaluation study has not been carried out.
34.	M/s Dombivali Environment Association (DBESA), Dombivali, Dist Thane	<ul style="list-style-type: none"> Environment compensation levied, if any by SPCB 	None	<p>Complying</p> <ul style="list-style-type: none"> Performance evaluation study has not been carried out.
		<ul style="list-style-type: none"> Environment compensation levied, if any by SPCB 	EC already levied.	

35.	M/S Chikhloli-Morivali Effluent Treatment, Ambernath	<ul style="list-style-type: none"> The operator shall improve operation of CETP so as to meet discharge standards immediately. Thereafter performance evaluation study of CETP is to be conducted through Government institution within four months. CETP should calibrate and maintain OCEMS. Environment compensation levied, if any by SPCB 	<p>MSPCB has reported that CETP is complying</p> <p>complied</p> <p>None</p>	<p>Complying</p> <ul style="list-style-type: none"> Performance evaluation study has not been carried out.
36.	M/S ACMA - CETP-Co-Operative Society Ltd, Ambernath	<ul style="list-style-type: none"> The operator shall improve operation of CETP so as to meet discharge standards immediately. Thereafter performance evaluation study of CETP is to be conducted through Government institution within four months. CETP should replace sensors of OCEMS to make it operational. Environment compensation levied, if any by SPCB 	<p>Not complied</p> <p>complied</p> <p>Action initiated</p>	<p>Non complying</p> <ul style="list-style-type: none"> Performance valuation study has not been carried out hence compliance of CETP cannot be verified.

37.	M/s Badalapur Common Effluent Treatment Plant Association, Plot no. OS-4, MIDC Badalapur (E) - Thane, 421503, Dist: Maharashtra	<ul style="list-style-type: none"> The operator shall improve operation of CETP so as to meet discharge standards immediately. Thereafter performance evaluation study of CETP is to be conducted through Government institution within four months. MPCB should direct individual member industries to comply with prescribed standards. CETP should provide connectivity of OCEMS to CPCB server within one month. Environment compensation levied, if any by SPCB 	<p>MSPCB reported that CETP is complying</p> <p>complied</p> <p>complied</p> <p>None</p>	<p>Complying</p> <ul style="list-style-type: none"> Performance evaluation study has not been carried out.
38.	M/s Taloja CETP Co-op. Soc. Ltd., Plot no. P-24 & G-8, Taloja MIDC, Tal:Panvel, Dist: Raighad, Maharashtra	<ul style="list-style-type: none"> The operator shall improve operation of CETP so as to meet discharge standards immediately. Thereafter performance evaluation study of CETP is to be conducted through Government institution within four months. 	Not complied	<p>Non complying</p> <ul style="list-style-type: none"> Performance valuation study has not been carried out hence compliance of CETP cannot be verified. CPCB and MPCB has jointly visited CETP on 15/10/2019 as per directions of Hon'ble NGT

		<ul style="list-style-type: none"> • CETP should obtain valid CCA within two months. • CETP should install OCEMS and provide connectivity to CPCB server within one month. • Environment compensation levied, if any by SPCB 	<p>complied</p> <p>complied</p> <p>Action initiated</p>	<p>in the matter of O.A No. 125/2018 and submitted compliance to Hon'ble NGT.</p>
39.	M/s Common Effluent Treatment Plant, (Thane-Belapur) Association, PlotNo. P-18 & 60, MIDC Khairane, Thane-Belapur Road, Navi Mumbai - 400710, Maharashtra	<ul style="list-style-type: none"> • The operator shall improve operation of CETP so as to meet discharge standards immediately. Thereafter performance evaluation study of CETP is to be conducted through Government institution within four months. • Environment compensation levied, if any by SPCB 	MSPCB reported that CETP is complying.	<p>Complying</p> <ul style="list-style-type: none"> • Performance evaluation study has not been carried out.
40.	M/s. SMS Waluj CETP Private Limited Plot No. Q-1, Part I & II and Q-2, MIDC Waluj, Dist. Aurangabad	<ul style="list-style-type: none"> • The operator shall improve operation of CETP so as to meet discharge standards immediately. Thereafter performance evaluation study of CETP is to be conducted through Government institution within four months. 	<p>None</p> <p>MSPCB has reported that CETP is complying.</p>	<p>Complying</p> <ul style="list-style-type: none"> • Performance evaluation study has not been carried out.

		<ul style="list-style-type: none"> MPCB should direct individual member industries to comply with prescribed standards immediately Environment compensation levied, if any by SPCB 	complied	
41.	M/s Lote Parshuram Environment Protection Co-op. Society, P-30, MIDC Lote Parshuram, Tal: Khed, Dist: Ratnagiri, Maharashtra	<ul style="list-style-type: none"> The operator shall improve operation of CETP so as to meet discharge standards immediately. Thereafter performance evaluation study of CETP is to be conducted through Government institution within four months. Environment compensation levied, if any by SPCB 	None	<p>Complying</p> <ul style="list-style-type: none"> Performance evaluation study has not been carried.
42.	M/s Common Effluent Treatment Plant (Textile Park), Additional Amravati Industrial Area, MIDC Nandgaonpeth, Amravati, Maharashtra	<ul style="list-style-type: none"> The operator shall improve operation of CETP so as to meet discharge standards immediately. Environment compensation levied, if any by SPCB 	None	<p>Complying</p> <ul style="list-style-type: none"> Performance evaluation study has not been carried out.
43.	M/s Butibori CETP Pvt. Ltd., Common Effluent Treatment Plant, P-13, MIDC, Butibori, Dist.-Nagpur	<ul style="list-style-type: none"> The operator shall improve operation of CETP so as to meet discharge standards immediately. Thereafter performance evaluation study of CETP is to be conducted 	MSPCB reported that CETP is complying.	<p>Complying</p> <ul style="list-style-type: none"> Submission of Performance evaluation study report is still awaited.

		through Government institution within four months.		
		<ul style="list-style-type: none"> Environment compensation levied, if any by SPCB 	None	
44.	M/s PRIA-CETP India Ltd., Plot No. P-58, MIDC Industrial Area Patalganga, Tal. Khalapur, Dist. Raigad, Maharashtra.	<ul style="list-style-type: none"> The operator shall improve operation of CETP so as to meet discharge standards immediately. Thereafter performance evaluation study of CETP is to be conducted through Government institution within four months. 	MSPCB reported that the CETP is complying.	<p>Complying</p> <ul style="list-style-type: none"> Performance evaluation study has not been carried out. MIDC has taken over the operation of CETP.
		<ul style="list-style-type: none"> CETP should remove by- passing facility immediately 	complied	
		<ul style="list-style-type: none"> Environment compensation levied, if any by SPCB 	None	
45.	M/s RIA-CETP Co Op Soc Ltd., Plot No. W-06, MIDC DhataV, Roha, Raigad, Maharashtra.	<ul style="list-style-type: none"> The operator shall improve operation of CETP so as to meet discharge standards immediately. Thereafter performance evaluation study of CETP is to be conducted through Government institution within four months. MPCB should direct individual member industries to comply with prescribed standards immediately. 	Not complied	<p>Non complying</p> <ul style="list-style-type: none"> Performance valuation study has not been carried out hence compliance of CETP w.r.t discharge standards cannot be verified.

		<ul style="list-style-type: none"> Sludge should be managed as per the provisions under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 within two months. Environment compensation levied, if any by SPCB 	<p>complied</p> <p>None</p>	
PUNJAB				
46.	CETP of capacity 5 MLD (Module-II) Plot No. 35 Leather Complex, Jalandhar (Punjab)	<ul style="list-style-type: none"> The operator shall improve operation of CETP so as to meet discharge standards immediately. Thereafter performance evaluation study of CETP is to be conducted through Government institution within four months. CETP should obtain valid Consents within two months. 	<p>Not complied</p> <p>Complied</p>	<p>Not complying</p> <ul style="list-style-type: none"> No performance evaluation study conducted through government institution yet. However, CETP has prepared DPR for upgradation and modification of existing CETP and same has been submitted to CLRI, Chennai for approval.

		<ul style="list-style-type: none"> Sludge should be managed as per the provisions under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 within two months. 	complied	<ul style="list-style-type: none"> CETP consent is valid till 01/04/2020. PPCB has constituted an expert committee to give recommendations on prescribing inlet quality standards to CETP. CETP has installed OCEMS but same is yet to be connected with CPCB server.
		<ul style="list-style-type: none"> PPCB should prescribe inlet standards to CETP within one month. 	Partially complied	
		<ul style="list-style-type: none"> CETP should install OCEMS and provide connectivity to CPCB server within one month. 	Not complied	
		<ul style="list-style-type: none"> Environment compensation levied, if any by SPCB 	No information	
47.	CETP of capacity 15 KLD, Electroplating Association CETP, Malerkotla Village - RamatgarhKila, Tehsil - Malerkotla District-Sangrur (Punjab)	<ul style="list-style-type: none"> The operator shall improve operation of CETP so as to meet discharge standards immediately. Thereafter performance evaluation study of CETP is to be conducted through Government institution within four months. CETP should obtain valid CCA within two months. 	PPCB reported that CETP is complying	<p>Not complying</p> <ul style="list-style-type: none"> As per monitoring report of outlet samples collected by PPCB, CETP is complying with prescribed discharge standards. However, no information is provided regarding performance evaluation study by government institution.

		<ul style="list-style-type: none"> • PPCB should prescribe inlet standards to CETP within one month. • CETP should install OCEMS and provide connectivity to CPCB server within one month. • Environment compensation levied, if any by SPCB 	Partially complied	<ul style="list-style-type: none"> • Renewal of consent to operate is under consideration of PPCB • PPCB has constituted an expert committee to give recommendations on prescribing inlet quality standards to CETP. • OCEMS is not yet installed. CETP is issued show cause notice for the same and action is under process.
48.	M/s Dr. Ambedkar Leather Association CETP Phillaur, Nurmahal Road, Phillaur, Jalandhar, Punjab	<ul style="list-style-type: none"> • The operator shall improve operation of CETP so as to meet discharge standards immediately. • PPCB should prescribe inlet standards within one month. • CETP should install OCEMS and provide connectivity to CPCB server within one month. 	<p>PPCB reported that CETP is complying.</p> <p>Partially complied</p> <p>Not complied</p>	<p>Not complying</p> <ul style="list-style-type: none"> • As per monitoring report of outlet samples collected by PPCB, CETP is complying with prescribed discharge standards. However, no information is provided regarding performance evaluation study by government institution. • PPCB has constituted an expert committee to give

		<ul style="list-style-type: none"> Environment compensation levied, if any by SPCB 	No information	recommendations on prescribing inlet quality standards to CETP. <ul style="list-style-type: none"> OCEMS is not yet installed. CETP is issued show cause notice for the same and action is under process.
RAJASTHAN				
49.	CETP Foundation (Pali) CETP CETP- 02, Mandia Road Industrial Area, Pali, Rajasthan	<ul style="list-style-type: none"> RSPCB should prescribe the effluent discharge limits for CETP-02 outlet. CETP should be upgraded to meet the notified standards immediately. Thereafter performance evaluation study of CETP is to be conducted through Government institution within four month. RSPCB should direct individual member industries to comply with prescribed standards immediately. CETP should maintain OCEMS and provide connectivity to CPCB server within one month. Environment compensation levied, if any by SPCB 	complied Not complied Complied Partially complied Environmental compensation of 1,00,00,000/- has been	Not complying <ul style="list-style-type: none"> No performance evaluation study conducted through government institution yet. OCEMS is installed is CETP but data transmission is irregular. Last data received on 31.08.2017.

50.	M/s Jaipur leather complex Environmental protection foundation Pvt. Ltd. Village Manpur- Macheri Jaipur, Rajasthan	<ul style="list-style-type: none"> The operator shall improve operation of CETP so as to meet discharge standards immediately. Thereafter performance evaluation study of CETP is to be conducted through Government institution within four months. 	imposed. Only 5 Lakh deposited by trust.	<p>Not complying</p> <ul style="list-style-type: none"> No performance evaluation study conducted through government institution.
		<ul style="list-style-type: none"> CETP should obtain valid CCA within two month. 	Not complied	
		<ul style="list-style-type: none"> Environment compensation levied, if any by SPCB 	None	
51.	M/s CETP Foundation CETP - 3, Punayata Industrial Area Pali, Rajasthan.	<ul style="list-style-type: none"> RSPCB should prescribe the effluent discharge limits for CETP-03 outlet within one month. CETP should be upgraded to meet the notified standards immediately. Thereafter performance evaluation study of CETP is to be conducted through Government institution within four months. 	complied	<p>Not complying</p> <ul style="list-style-type: none"> No performance evaluation study has been conducted through government institution yet. Installation and connectivity OCEMS is still pending with CPCB and RSPCB servers.
			Not complied	

52.	M/s CETP Foundation CETP-4, Mandia Road Industrial Area, Pali, Rajasthan	<ul style="list-style-type: none"> • CETP should maintain OCEMS and provide connectivity to CPCB server within one month. • Environment compensation levied, if any by SPCB 	<p>Not complied</p> <p>Environmental compensation of Rs. 1,00,00,000/- has been imposed. Only Rs. 5 Lakh deposited by trust.</p>	
		<ul style="list-style-type: none"> • CETP should be upgraded to meet the notified standards. Thereafter performance evaluation study of CETP is to be conducted through Government institution within four months. 	<p>Not complied</p>	<p>Not complying</p> <ul style="list-style-type: none"> • No performance evaluation study has been conducted through government institution yet. • OCEMS is installed at CETP but data transmission is irregular. Last data received on 30.11.2016.
		<ul style="list-style-type: none"> • CETP should obtain valid Consents within two months. 	<p>complied</p>	
		<ul style="list-style-type: none"> • CETP should maintain OCEMS and provide connectivity to CPCB server within one month. • Environment compensation levied, if any by SPCB 	<p>Not complied</p> <p>Environmental compensation of Rs. 1,00,00,000/- has been imposed. Only Rs. 5 Lakh deposited by trust.</p>	

53.	M/s CETP Foundation CETP-6, Punayata Industrial Arca-Pali, Rajasthan	<ul style="list-style-type: none"> The operator shall improve operation of CETP so as to meet discharge standards immediately. Thereafter performance evaluation study of CETP is to be conducted through Government institution within four months. 	Not complied	Not complying As per the performance evaluation study report carried out by MNIT, CETP is found non-complying.
<ul style="list-style-type: none"> The operator should install RO & MEE to achieve the status of ZLD by 31.08.2020 as per consent condition. 		Process of upgradation is under process and was supposed to be completed by Apr, 2020.		
<ul style="list-style-type: none"> RSPCB should direct individual member industries and CETP-02, 03 and 04 to comply with standards immediately. 		complied		
<ul style="list-style-type: none"> CETP should maintain OCEMS and provide connectivity to CPCB server within one month. 		Complied		
<ul style="list-style-type: none"> Environment compensation levied, if any by SPCB 		Environmental compensation of Rs. 1,00,00,000/- has been imposed. Only Rs. 5 Lakh deposited by trust.		

54.	M/s Jodhpur Pradushan Nirwaran Trust Plot No. SP-1, Sangria Industrial Area, 2 nd phase, Sangria, Jodhpur, Rajasthan	<ul style="list-style-type: none"> The operator shall improve operation of CETP so as to meet discharge standards immediately. Thereafter performance evaluation study of CETP is to be conducted through Government institution within four months. CETP should maintain OCEMS and provide connectivity to CPCB server within one month. Environment compensation levied, if any by SPCB 	<p>Not complied</p> <p>complied</p> <p>Environmental compensation of Rs. 20,00,000/- has been imposed and deposited.</p> <p>Not complied</p>	<p>Not complying</p> <ul style="list-style-type: none"> As informed, Performance evaluation study is not carried out yet.
55.	M/s Sanganeer Enviro Project Development (12.3 MLD CETP) with ZLD plant, Muhana road, Sanganeer Jaipur, Rajasthan	<ul style="list-style-type: none"> The CETP operator should make arrangements of conducive system to carry all effluent from member industries to CETP. RSPCB should direct individual member industries to comply with prescribed standards immediately. 	<p>Not complied</p> <p>Not complied</p>	<p>Not complying</p> <ul style="list-style-type: none"> CETP is ZLD as per consent but 95% of effluent is not reaching CETP due to unavailability of conduit system. CETP has been directed to make necessary arrangements of conducive system. As informed, till date only 292 out of 835 CETP members are connected to CETP.

		<ul style="list-style-type: none"> • CETP should obtain HW Authorization within two months. • CETP should maintain OCEMS and provide connectivity to CPCB server within one month. • Environment compensation levied, if any by SPCB 	Not complied	<ul style="list-style-type: none"> • CETP has not applied for obtaining authorization under HWMR. • Installation and connectivity of OCEMS is still pending.
56.	M/s Bhiwadi Jal Pradushan Nivaran Association CETP Office, opp. New Bus Stand Bhiwadi - 301019 Dist : Alwar (Rajasthan)	<ul style="list-style-type: none"> • The operator shall improve operation of CETP so as to meet discharge standards immediately. Thereafter performance evaluation study of CETP is to be conducted through Government institution within four months. • CETP should remove by-passing facility immediately. • CETP should obtain valid Consents within two months. • Environment compensation levied, if any by SPCB 	Not complied	<p>Not complying</p> <ul style="list-style-type: none"> • No performance evaluation study has been conducted through Govt. institution yet. • Consent application is under consideration at Head office, Rajasthan Pollution Control Board.
TAMILNADU				

57.	M/s Pallavaram Tanners Industrial Effluent Treatment Company Limited, No:105, Anna Salai, Nagelkeni, Chromepet, Chennai-44, Tamil Nadu	<ul style="list-style-type: none"> The operator shall improve operation of CETP so as to meet discharge standards immediately. Thereafter performance evaluation study of CETP is to be conducted through Government institution within four months. 	Not complied	<p>Not complying</p> <ul style="list-style-type: none"> TNPCB issued direction on 29.8.2019. Submission of Performance evaluation study report is still awaited and hence compliance of CETP w.r.t discharge standards cannot be verified. Further informed that CETP is not in operation since 01.07.2019.
	<ul style="list-style-type: none"> TNPCB should prescribe inlet norms to CETP within one month. 	Not Complied	None	
	<ul style="list-style-type: none"> Environment compensation levied, if any by SPCB 			
58.	M/s Ayyampet, Muthiyalpet Bleaching and Dyeing Effluent Treatment Company Limited, 154/24, North Street, Ayyampet- 631601, Tamil Nadu	<ul style="list-style-type: none"> The operator shall improve operation of CETP so as to meet discharge standards immediately. Thereafter performance evaluation study of CETP is to be conducted through Government institution within four months. 	Not complied	<p>Not complying</p> <ul style="list-style-type: none"> TNPCB issued order for closure and disconnection of power. Submission of Performance evaluation study report is still awaited and hence compliance of CETP w.r.t discharge standards cannot be verified. Installation and connectivity of OCEMS is still pending.
	<ul style="list-style-type: none"> TNPCB should prescribe inlet norms to CETP within one month. 	Not complied		

		<ul style="list-style-type: none"> This unit should install OCEMS and provide connectivity to CPCB server within one month. 	Not complied	
		<ul style="list-style-type: none"> Environment compensation levied, if any by SPCB 	No information	
TELANGANA				
59.	M/s. Indwa Technologies Pvt. Ltd, 125. /P. Road, IDA, Mallapur, Hyderabad-76, Telangana	<ul style="list-style-type: none"> The operator shall improve operation of CETP so as to meet discharge standards immediately. Thereafter performance evaluation study of CETP is to be conducted through Government institution within four months. 	SPCB reported, it is complied	<p>Complying</p> <ul style="list-style-type: none"> As informed, TSPCB is regularly monitoring the CETP and CETP is meeting the discharge standards but, Submission of Performance evaluation study report is still awaited.
		<ul style="list-style-type: none"> Environment compensation levied, if any by SPCB 	None	
TRIPURA				

60.	CETP, Industrial Growth Centre, Bodhjungnagar, Tripura Industrial Development Corporation Ltd. (A Government of Tripura Undertaking), Agartala, Tripura, Pin-799008	<ul style="list-style-type: none"> The operator shall improve operation of CETP so as to meet discharge standards immediately. Thereafter performance evaluation study of CETP is to be conducted through Government institution within four months. 	TSPCB reported it is complying	<p>Not complying</p> <ul style="list-style-type: none"> As informed, TSPCB is regularly monitoring the CETP and CETP is meeting the discharge standards but, Submission of Performance evaluation study report is still awaited. CETP has not installed and connected OCEMS yet. Unit has applied for consent but denied by Tripura state board due to lack of installation of OCEMS. Unit has not valid Authorization under HWMR.
UTTAR PRADESH				
61.	CETP, (for Textile industries), Industrial area, Site-A, Mathura, UP	<ul style="list-style-type: none"> The operator shall improve operation of CETP so as to meet discharge standards immediately. Thereafter performance evaluation study of CETP is to be conducted through Government institution within four months. CETP should obtain HW Authorization and valid Consents within two months. 	Not complied	<p>Not complying</p> <ul style="list-style-type: none"> As informed, directions are issued to CETP u/s 33 A of the Water Act, 1974. Submission of Performance evaluation study report is still awaited and hence compliance of CETP w.r.t discharge standards cannot be verified.

		<ul style="list-style-type: none"> CETP should install OCEMS and provide connectivity to CPCB server within one month. 	Not complied	<ul style="list-style-type: none"> OCEMS is not installed and connected to CPCB server.
		<ul style="list-style-type: none"> Environment compensation levied, if any by SPCB 	EC levied for Rs. 1,00,000/-	
62.	CETP at UPSIDC Leather Technology Park Banthar, Unnao	<ul style="list-style-type: none"> The operator shall improve operation of CETP so as to meet discharge standards immediately. Thereafter performance evaluation study of CETP is to be conducted through Government institution within four months. UPPCB should direct individual member industries to comply with prescribed standards immediately. Environment compensation levied, if any by SPCB 	<p>SPCB reported now it is complied</p> <p>complied</p> <p>EC levied for Rs. 2,80,000/-</p>	<p>Complying</p> <ul style="list-style-type: none"> As informed, CETP is complying with discharge standards but, Submission of Performance evaluation study report is still awaited.
63.	CETP Jajmau, Kanpur, Uttar Pradesh	<ul style="list-style-type: none"> The operator shall improve operation of CETP so as to meet discharge standards immediately. Thereafter performance evaluation study of CETP is to be conducted through Government institution within four months. 	Not complied	<p>Not complying</p> <ul style="list-style-type: none"> Submission of Performance evaluation study report is still awaited and hence compliance of CETP w.r.t discharge standards cannot be verified.

		<ul style="list-style-type: none"> • CETP should obtain valid consents and Authorization within two months. • UPPCB should direct individual member industries to comply with prescribed standards immediately. • CETP should install OCEMS and provide connectivity to CPCB server within one month. • Environment compensation levied, if any by SPCB 	<p>Not complied</p> <p>complied</p> <p>Complied</p> <p>Under process</p>	<ul style="list-style-type: none"> • As informed, consent is under consideration.
64.	CETP, Rooma, Kanpur, UP	<ul style="list-style-type: none"> • The operator shall improve operation/technology of CETP so as to meet discharge standards immediately. Thereafter performance evaluation study of CETP is to be conducted through Government institution within four month. • Environment compensation levied, if any by SPCB 	<p>UPPCB reported that CETP has complied.</p> <p>EC imposed. Details not provided.</p>	<p>Complying</p> <ul style="list-style-type: none"> • CETP is complying as per UPPCB monitoring report analysis. However, no information is provided regarding Performance evaluation study by government institution.

65.	CETP, UPSIDC Industrial area, Unnao Site- II, UP	<ul style="list-style-type: none"> The operator shall improve operation of CETP so as to meet discharge standards immediately. Thereafter performance evaluation study of CETP is to be conducted through Government institution within four months. UPPCB should direct individual member industries to comply with prescribed standards immediately. Environment compensation levied, if any by SPCB 	<p>UPPCB reported it is complied.</p> <p>Complied</p> <p>EC of Rs. 1.5 lakhs imposed</p>	<p>Complying</p> <ul style="list-style-type: none"> As per information provided by UPPCB, CETP is complying with prescribed discharge standards. However, performance evaluation study of CETP is not yet submitted.
UTTARAKHAND				
66.	M/s JITF ESPILCETP (SITARGANJ) Ltd. Plot No. U-3, Phase-III, ELDICO-SIDCUL, Industrial Park, Sitarganj in U.S. Nagar, Uttarakhand- 262405	<ul style="list-style-type: none"> The operator shall improve operation of CETP so as to meet discharge standards immediately. Thereafter performance evaluation study of CETP is to be conducted through Government institution within four months. CETP should obtain valid CCA within two months. UEPPCB should direct individual member industries to comply with prescribed standards immediately. Environment compensation levied, if any by SPCB 	<p>SPCB reported it is complying</p> <p>Complied</p> <p>Complied</p> <p>EC levied for non-compliance amount of 5,70,000 and 19,80,000</p>	<p>Complying</p> <ul style="list-style-type: none"> Submission of Performance evaluation study report is still awaited

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 593/2017
(arising from W.P. (Civil) No. 375/2012 on the file of the Hon'ble
Supreme Court)

Paryavaran Suraksha Samiti & Anr. Applicant(s)

Versus

Union of India & Ors. Respondent(s)

Date of hearing: 28.08.2019

CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE S.P. WANGDI, JUDICIAL MEMBER
HON'BLE MR. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER

For Respondent (s): Mr. Shlok Chandra, Advocate for CPCB

ORDER

**Issue for consideration- Remedial action against water
pollution in absence of ETPs/CETPs/STPs**

1. The issue for consideration is establishment and functioning of ETPs/CETPs/STPs to prevent untreated sewage/effluents being discharged in water bodies, including rivers and canals meeting such rivers or otherwise. The magnitude of the problem is well acknowledged. In the year 1962 GoI set up a Committee for prevention of water pollution. The recommendations led to enactment of the Water (Prevention and Control of Pollution) Act, 1974 ("Water Act") in pursuance of Article 252 of the Constitution. The Water Act provides for the constitution of a Central Board and

State Boards/Committees. No polluted matter can be discharged into a stream or well or on land, and no industry, operation or process can be established and no out-let for discharge of sewage used without consent of the State Board. The Water Act provides powers to give directions for closing any such activity as well as for prosecution. Power to give directions implicitly includes recovery of compensation on 'Polluter Pays' principle.

2. In spite of above statutory regime we are faced with serious problem of water pollution. The Hon'ble Supreme Court noted¹ that the water pollution caused serious diseases, including Cholera and Typhoid. Water pollution could not be ignored and adequate measures for prevention and control are necessary. Polluting industries were directed to be shifted on 'Precautionary' principle. It is not necessary to refer to all the judgments of the Hon'ble Supreme Court dealing with the significance of water and need to prevent pollution of water. We may only refer to the observations that everyone has right to have access to drinking water in quantum and equality equal to the basic needs. This is fundamental to life and part of Article 21.²
3. As per CPCB's report 2016³, it has been estimated that 61,948 million liters per day (mld) sewage is generated from the urban areas of which treatment capacity of 23,277 mld is currently

¹ (1988) 1 SCC 471

² APPCB vs. Prof. M.V Nayudu (2001) 2 SCC 62 at para 3, 4, State of Orissa Vs. Government of India (2009) 5 SCC 492, at para 58 "Rivers in India are drying up, groundwater is being rapidly depleted, and canals are polluted. Yamuna in Delhi looks like a black drain. Several perennial rivers like Ganga and Brahmaputra are rapidly becoming seasonal. Rivers are dying or declining, and aquifers are getting overpumped. Industries, hotels, etc. are pumping out groundwater at an alarming rate, causing sharp decline in the groundwater levels."

³ http://www.sulabhenvi.nic.in/Database/STST_wastewater_2090.aspx July 16, updated on December 6, 2016

existent in India. Thereby the deficit in capacity of waste treatment is of 62%. There is no data available with regard to generation of sewage in the rural areas.

4. We may note that discharge of untreated effluents and sewage is the principal cause of water pollution in the country as noted in cases relating to pollution of rivers.⁴ Similarly, in the case of 100 polluted industrial clusters being dealt with by this Tribunal⁵, water pollution is one of the factors polluting the said industrial clusters. As already noted, official data of CPCB is to the effect that 351 river stretches in the Country are polluted. The Tribunal held that remedial action for restoration of the said river stretches is necessary.⁶ In the said order, it was observed:

“As already noted, well known causes of pollution of rivers are dumping of untreated sewage and industrial waste, garbage, plastic waste, e-waste, bio-medical waste, municipal solid waste, diversion of river waters, encroachments of catchment areas and floodplains, over drawl of groundwater, river bank erosion on account of illegal sand mining. In spite of directions to install Effluent Treatment Plants (ETPs), Common Effluent Treatment Plants (CETPs), Sewage Treatment Plants (STPs), and adopting other anti-pollution measures, satisfactory situation has not been achieved. Tough governance is the need of the hour. If pollution does not stop, the industry has to be stopped. If sewage dumping does not stop, local bodies have to be made accountable and their heads are to be prosecuted. Steps have to be taken for awareness and public involvement.”

⁴ O.A No. 673 of 2018 this Tribunal is considering remedial action to rejuvenate 351 polluted river stretches. Therein, other cases of river pollution are mentioned thus “This Tribunal also considered the issue of pollution of river Yamuna, in Manoj Mishra Vs. Union of India, river Ganga in M.C. Mehta Vs. Union of India, river Ramganga which is a tributary of river Ganga in Mahendra Pandey Vs. Union of India & Ors., rivers Sutlej and Beas in the case of Sobha Singh & Ors. Vs. State of Punjab & Ors., river Son in Nityanand Mishra Vs. State of M.P. & Ors., river Ghaggar in Stench Grips Mansa’s Sacred Ghaggar River (Suo-Moto Case)”, river Hindon in Doaba Paryavaran Samiti Vs. State of U.P. & Ors., river Kasardi in Arvind Pundalik Mhatre Vs. Ministry of Environment, Forest and Climate Change & Ors., River Ami, Tapti, Rohani and Ramgarh lake in Meera Shukla Vs. Municipal Corporation, Gorakhpur & Ors., rivers Chenab and Tawi in the case of Amresh Singh Vs. Union of India & Ors. and Subarnarekha in Sudarsan Das Vs. State of West Bengal & Ors. and issued directions from time to time”

⁵ O.A No. 1038/2018

⁶ O. A No.673/2018, order dated 08.04.2019

5. All the States and UTs where polluted river stretches exist are required to constitute River Rejuvenation Committees to prepare actions plans for restoration (which are to be reviewed by the highest authority in the States, i.e Chief Secretary) to be monitored by CPCB and thereafter to be further monitored by this Tribunal. Accordingly, the action plans have been prepared which broadly envisage action to prevent discharge of untreated effluent/sewage. The same are being monitored by the CPCB and by this Tribunal and the matter is now listed for hearing on 29.11.2019. In O.A 606/2018 while dealing with the compliance of Solid Waste Management Rules, 2016, this Tribunal vide order dated 16.01.2019 directed personal appearance of all the Chief Secretaries with their monitoring reports on major environment issues including the rejuvenation of polluted river stretches. The Chief Secretaries of all States/UTs have accordingly appeared and furnished their reports which envisages steps for setting up of ETPs/CETPs/STPs to prevent water pollution. The Chief Secretaries have to appear before this Tribunal with further progress reports on the subjects.

6. Further, control of pollution of river Ganga is being monitored by this Tribunal in O. A No. 200/2014 after transfer from the Hon'ble Supreme Court. Therein timelines have been prescribed to the effect that STPs be set up in time bound manner and no a drop of pollution be discharged in the river. The Tribunal observed

“Bioremediation and/or phytoremediation or any other remediation measures may start as an interim measure positively from 01.11.2019, failing which the State may be liable to pay compensation of Rs. 5 Lakhs per month per drain to be deposited with the CPCB. This however, is not to be taken as an excuse to

delay the installation of STPs. For delay of the work, the Chief Secretary must identify the officers responsible and assign specific responsibilities. Wherever there are violations, adverse entries in the ACRs must be made in respect of such identified officers. For delay in setting up of STPs and sewerage network beyond prescribed timelines, State may be liable to pay Rs. 10 Lakhs per month per STP and its network. It will be open to the State to recover the said amount from the erring officers/contractors.

With regard to works under construction, after 01.07.2020, direction for payment of environmental compensation of Rs. 10 lakhs per month to CPCB for discharging untreated sewage in any drain connected to river Ganga or its tributaries and Rs. 10 lakhs per month to CPCB per incomplete STP and its sewerage network will apply. Further with regard to the sectors where STP and sewerage network works have not yet started, the State has to pay an Environmental Compensation of Rs. 10 lakhs per month after 31.12.2020. The NMCG will also be equally liable for its failure to the extent of 50% of the amount to be paid. Till such compliance, bioremediation or any other appropriate interim measure may start from 01.11.2019.”

Background of the present case before this Tribunal

7. The Hon'ble Supreme Court vide order dated 22.02.2017 in *Paryavaran Suraksha Samiti Vs. Union of India*⁷ transferred the matter for monitoring by this Tribunal in the light of the directions of the Hon'ble Supreme Court requiring establishment and functioning of requisite ETPs/CETPs/STPs and in default to close industrial activities discharging effluents without treatment and to take action against local bodies for failing to install STPs and discharging sewage without treatment. Some of the observations in the judgment of the Hon'ble Supreme Court are:

“ 7. Having effectuated the directions recorded in the foregoing paragraphs, the next step would be, to set up common effluent treatment plants. We are informed, that for the aforesaid purpose, the financial contribution of the Central Government is to the extent of 50%, that of the State Government concerned (including the Union Territory concerned) is 25%. The balance 25%, is to be arranged by way of loans from banks. The above loans, are to be repaid, by the industrial areas, and/or

⁷ (2017) 5 SCC 326

industrial clusters. We are also informed that the setting up of a common effluent treatment plant, would ordinarily take approximately two years (in cases where the process has yet to be commenced). The reason for the above prolonged period, for setting up “common effluent treatment plants”, according to the learned counsel, is not only financial, but also, the requirement of land acquisition, for the same.

10. Given the responsibility vested in municipalities under Article 243-W of the Constitution, as also, in Item 6 of Schedule XII, wherein the aforesaid obligation, pointedly extends to “public health, sanitation conservancy and solid waste management”, we are of the view that the onus to operate the existing common effluent treatment plants, rests on municipalities (and/or local bodies). Given the aforesaid responsibility, the municipalities (and/or local bodies) concerned, cannot be permitted to shy away from discharging this onerous duty. In case there are further financial constraints, the remedy lies in Articles 243-X and 243-Y of the Constitution. It will be open to the municipalities (and/or local bodies) concerned, to evolve norms to recover funds, for the purpose of generating finances to install and run all the “common effluent treatment plants”, within the purview of the provisions referred to hereinabove. Needless to mention that such norms as may be evolved for generating financial resources, may include all or any of the commercial, industrial and domestic beneficiaries, of the facility. The process of evolving the above norms, shall be supervised by the State Government (Union Territory) concerned, through the Secretaries, Urban Development and Local Bodies, respectively (depending on the location of the respective common effluent treatment plant). **The norms for generating funds for setting up and/or operating the “common effluent treatment plant” shall be finalised, on or before 31-3-2017, so as to be implemented with effect from the next financial year. In case, such norms are not in place, before the commencement of the next financial year, the State Governments (or the Union Territories) concerned, shall cater to the financial requirements, of running the “common effluent treatment plants”, which are presently dysfunctional, from their own financial resources.**

11. Just in the manner suggested hereinabove, for the purpose of setting up of “common effluent treatment plants”, the State Governments concerned (including, the Union Territories concerned) will prioritise such cities, towns and villages, which discharge **industrial pollutants and sewer, directly into rivers and water bodies.**

12. *We are of the view that in the manner suggested above, the malady of sewer treatment, should also be dealt with simultaneously.* We, therefore, hereby direct that “sewage treatment plants” shall also be set up and made functional, within the timelines and the format, expressed hereinabove.

13. *We are of the view that mere directions are inconsequential, unless a rigid implementation mechanism is laid down.* We, therefore, hereby provide that the directions pertaining to continuation of industrial activity only when there is in place a functional “primary effluent treatment plants”, and the setting up of functional “common effluent treatment plants” within the timelines, expressed above, shall be of the Member Secretaries of the Pollution Control Boards concerned. **The Secretary of the Department of Environment, of the State Government concerned (and the Union Territory concerned), shall be answerable in case of default.** The Secretaries to the Government concerned shall be responsible for monitoring the progress and issuing necessary directions to the Pollution Control Board concerned, as may be required, for the implementation of the above directions. They shall be also responsible for collecting and maintaining records of data, in respect of the directions contained in this order. The said data shall be furnished to the Central Ground Water Authority, which shall evaluate the data and shall furnish the same to the Bench of the jurisdictional National Green Tribunal.

14. *To supervise complaints of non-implementation of the instant directions, the Benches concerned of the National Green Tribunal, will maintain running and numbered case files, by dividing the jurisdictional area into units. The abovementioned case files will be listed periodically. The Pollution Control Board concerned is also hereby directed to initiate such civil or criminal action, as may be permissible in law, against all or any of the defaulters.”*

8. Accordingly, on 25.05.2017, notice was issued to the Central Pollution Control Board (CPCB), the State Pollution Control Boards (SPCBs)/ Pollution Control Committees (PCCs) and the Ministry of Environment, Forest and Climate Change (MoEF&CC). They filed their status reports showing gaps in waste generated and treatment capacity. It was further stated that action had been initiated to remedy the situation. After considering the status

report, the Tribunal, vide orders dated 04.07.2017, 18.09.2017 and 11.10.2017, sought information about the steps taken by the SPCBs/PCCs.

9. Vide order dated 03.08.2018, the matter was reviewed and after noting that in absence of functional ETPs/CETPs/STPs, untreated effluents were being discharged in water bodies leading to contamination of surface and ground water which causes various diseases and also has adverse consequence on aquatic organism due to decreased level of oxygen. The Tribunal directed the CPCB to prepare an action plan. Direction was also given for monitoring by a Committee of two officers – one each representing MoEF&CC and CPCB at least once in every month. CPCB was required to place the progress report every three months on the website and take penal action for failure by way of recovery of compensation for damage to the environment, apart from other steps.
10. Vide order dated 19.02.2019, after considering the status report furnished by the CPCB, based on the reports furnished by the States/UTs, this Tribunal after referring to orders passed in O.A NO. 673/2018 for remedial action in respect of 351 polluted river stretches, which had direct nexus with the steps for ETPs/CETPs/STPs and order passed in O.A No. 606/2018 requiring Chief Secretaries to monitor progress *inter alia* on the subject of control of pollution on the river stretches, directed that the Chief Secretaries may look into the subject of setting up and proper functioning of ETPs/CETPs/STPs in their respective States/UTs. Further direction issued was to prepare a report on

assessment of compensation on account of discharge of untreated sewage and dumping of solid waste, loss to ecological services due to illegal mining, deforestation, after taking inputs from expert bodies. The Tribunal also directed the CPCB to compile its monitoring report with regard to 97 CETPs (assuming the total number of CETPs in the country to be 97) installed in different States. CPCB was also directed to furnish its report in *O.A. No. 95/2018, Aryavart Foundation Vs. M/s Vapi Green Enviro Ltd. & Ors.* which concerned the issue of inadequate functioning CETP leading to water pollution.

Reports filed by the CPCB

11. Accordingly, two reports filed by CPCB, have been put up for consideration today :-

(i) Report dated 30.05.2019, updated on 19.07.2019, giving status of setting up of ETPs/CETPs/STPs and methodology for assessing environment compensation for discharge of pollutants in water bodies.

(ii) Report dated 14.08.2019 with regard to monitoring of CETPs.

12. We proceed to consider the above reports.

I. Report dated 30.05.2019 updated on 19.07.2019

13. According to updated report dated 19.07.2019, out of 62,897 number of industries requiring ETPs, 60,944 industries are operating with functional ETPs and 1949 industries are operating without ETPs. 59,258 industries are complying with environmental standards and 1,524 industries are noncomplying. There are total 192 CETPs, out of which 133 CETPs are complying with

environmental standards and 59 CETPs are non-complying. There are total 13,709 STPs (Municipal and other than municipal), out of which, 13,113 STPs are complying with environmental standards and 637 STPs are non-complying 73 CETPs in construction/proposal stage, whereas, for STPs, 1164 projects (municipal and non-municipal) are under construction/proposal stage.

14. A report has also been prepared on the scale of environmental compensation to be recovered from individual/authorities for causing pollution or failure for preventing causing pollution, apart from illegal extraction of ground water, failure to implement Solid waste Management Rules, damage to environment by mining and steps taken to explore preparation of an annual environmental plan for the country. Extracts from the report which are considered significant for this order are:

“I. Environment Compensation to be levied on Industrial Units

Recommendations

The Committee made following recommendations:

1.5.1 To begin with, Environmental Compensation may be levied by CPCB only when CPCB has issued the directions under the Environment (Protection) Act, 1986. In case of a, band c, Environmental Compensation may be calculated based on the formula "EC= Pl x N x Rx S x LF", wherein, Pl may be taken as 80, 50 and 30 for red, orange and green category of industries, respectively, and R may be taken as 250. Sand LF may be taken as prescribed in the preceding paragraphs

1.5.2 In case of d, e and f, the Environmental Compensation may be levied based on the detailed investigations by Expert Institutions/Organizations.

1.5.3 The Hon'ble Supreme Court in its order dated 22.02.2017 in the matter of Paryavaran Suraksha Samiti and another v/s Union of India and others {Writ Petition (Civil) No. 375 of 2012}, directed that all running industrial units which require "consent to operate" from concerned State Pollution Control Board, have a primary effluent

treatment plant in place. Therefore, no industry requiring ETP, shall be allowed to operate without ETP.

1.5.4 EC is not a substitute for taking actions under EP Act, Water Act or Air Act. In fact, units found polluting should be closed/prosecuted as per the Acts and Rules.

II. Environmental Compensation to be levied on all violations of Graded Response Action Plan (GRAP) in NCR.

Table No. 2.1: Environmental Compensation to be levied on all violations of Graded Response Action Plan (GRAP) in Delhi-NCR.

Activity	State Of Air Quality	Environmental Compensation (₹)
Industrial Emissions	Severe +/-Emergency	Rs 1.0 Crore
	Severe	Rs 50 Lakh
	Very Poor	Rs 25 Lakh
	Moderate to Poor	Rs 10 Lakh
Vapour Recovery System (VRS) at Outlets of Oil Companies		
i. Not installed	Target Date	Rs 1.0 Crore
ii. Non functional	Very poor to Severe +	Rs 50.0 Lakh
	Moderate to Poor	Rs 25.0 Lakh
Construction sites (Offending plot more than 20,000 Sq.m.)	Severe +/-Emergency	Rs 1.0 Crore
	Severe	Rs 50 Lakh
	Very Poor	Rs 25 Lakh
	Moderate to Poor	Rs 10 Lakh
Solid waste/ garbage dumping in Industrial Estates	Very poor to Severe +	Rs 25.0 Lakh
	Moderate to Poor	Rs 10.0 Lakh
Failure to water sprinkling on unpaved roads		
a) Hot-spots	Very poor to Severe +	Rs 25.0 Lakh
b) Other than Hot-spots	Very poor to Severe +	Rs 10.0 Lakh

III. Environmental Compensation to be levied in case of failure of preventing the pollutants being discharged in water bodies and failure to implement waste management rules:

Table No. 3.3: Minimum and Maximum EC to be levied for untreated/partially treated sewage discharge

Class of the City/Town	Mega-City	Million-plus City	Class-I City/Town and others
Minimum and Maximum values of EC (Total Capital Cost Component)	Min. 2000	Min. 1000	Min. 100

recommended by the Committee (Lacs Rs.)	Max. 20000	Max. 10000	Max. 1000
Minimum and Maximum values of EC (O&M Cost Component) recommended by the Committee (Lacs Rs./day)	Min. 2 Max. 20	Min. 1 Max. 10	Min. 0.5 Max. 5

Table No. 3.4: Minimum and Maximum EC to be levied for improper municipal solid waste management

Class of the City/Town	Mega-City	Million-plus City	Class-I City/Town and others
Minimum and Maximum values of EC (Capital Cost Component) recommended by the Committee (Lacs Rs.)	Min. 1000 Max. 10000	Min. 500 Max. 5000	Min. 100 Max. 1000
Minimum and Maximum values of EC (O&M Cost Component) recommended by the Committee (Lacs Rs./day)	Min. 1.0 Max. 10.0	Min. 0.5 Max. 5.0	Min. 0.1 Max. 1.0

3.3 Environment Compensation for Discharge of Untreated/Partially Treated Sewage by Concerned Individual/ Authority:

BIS 15-1172:1993 suggests that for communities with population above 100,000, minimum of 150 to 200 lpcd of water demand is to be supplied. Further, 85% of return rate (CPHEEO Manual on Sewerage and Sewage Treatment Systems, 2013), may be considered for calculation of total sewage generation in a city. CPCB Report on "Performance evaluation of sewage treatment plants under NRCD, 2013", describes that the capital cost for 1 MLD STP ranges from 0.63 Cr. to 3 Cr. and O&M cost is around Rs. 30,000 per month. After detail deliberations, the Committee suggested to assume capital cost for STPs as Rs. 1.75 Cr./MLD (marginal average cost). Further, expected cost for conveyance system is assumed as Rs. 5.55 Cr./MLD (marginal average cost) and annual O&M cost as 10% of the combined capital cost. Population of the city may be taken as per the latest Census of India. Based on these assumptions, Environmental Compensation to be levied on concerned ULB may be calculated with the following formula:

$$\text{EC} = \text{Capital Cost Factor} \times [\text{Marginal Average Capital Cost for Treatment Facility} \times (\text{Total$$

Generation-Installed Capacity) + Marginal Average Capital Cost for Conveyance Facility x (Total Generation -Operational Capacity)]+ O&M Cost Factor x Marginal Average O&M Cost x (Total Generation- Operational Capacity) x No. of Days for which facility was not available + Environmental Externality x No. of Days for which facility was not available

Alternatively;

EC (Lacs Rs.)= [17.S{Total Sewage Generation - Installed Treatment Capacity)+ 55.S{Total Sewage Generation-Operational Capacity}] + 0.2(Sewage Generation-Operational Capacity) x N + Marginal Cost of Environmental Externality x (Total Sewage Generation-Operational Capacity) X N

Where; N= Number of days from the date of direction of CPCB/SPCB/PCC till the required capacity systems are provided by the concerned authority

Quantity of Sewage is in MLD

Table No. 3.5: Sample calculation for EC to be levied for discharge of untreated/partial treated Sewage

City	Delhi	Agra	Gurugram	Ambala
Population (2011)	1,63,49,831	17,60,285	8,76,969	5,00,774
Class	Mega-City	Million-plus City	Class-I Town	Class-I Town
Sewage Generation (MLD) (as per the latest data available with CPCB)	4195	381	486	37
Installed Treatment Capacity (MLD) (as per the latest data available with CPCB)	2500	220	404	45.5
Operational Capacity (MLD) (as per the latest data available with CPCB)	1900	140	300	24.5
Treatment Capacity Gap (MID)	2295	241	186	12.5
Calculated EC (capital cost component for STPs) in Lacs Rs.	29662.50	2817.50	1435.00	0.00

Calculated EC (capital cost component for Conveyance System) in Lacs. Rs.	127372.50	13375.50	10323.00	693.75
Calculated EC (Total capital cost component) in Lacs Rs.	157035.00	16193.00	11758.00	693.75
Minimum and Maximum values of EC (Total Capital Cost Component) recommended by the Committee (Lacs Rs.)	Min. 2000 Max. 20000	Min. 1000 Max. 10000	Min. 100 Max. 1000	Min. 100 Max. 1000
Final EC (Total Capital Cost Component) in Lacs Rs.	20000.00	10000.00	1000.00	693.75
Calculated EC (O&M Component in Lacs Rs./day	459.00	48.20	37.20	2.50
Minimum and Maximum values of EC (O&M Cost Component) recommended by the Committee (Lacs Rs./day)	Min. 2 Max. 20	Min. 1 Max. 10	Min. 0.5 Max. 5	Min. 0.5 Max. 5
Final EC (O&M Component) in Lacs. Rs./Day	20.00	10.00	5.00	2.50
Calculated Environmental Externality (Lacs Rs .Per Day)	2.0655	0.2049	0.1395	0.0094
Minimum and Maximum value of Environmental Externality recommended by the Committee (Lacs Rs. Per Day)	Min. 0.60 Max. 0.80	Min. 0.25 Max. 0.35	Min. 0.05 Max. 0.10	Min. 0.05 Max. 0.10
Final Environmental Externality (Lacs Rs. Per day)	0.80	0.25	0.10	0.05

3.4 Environment Compensation to be Levied on Concerned Individual/Authority for Improper Solid Waste Management:

Environmental Compensation to be levied on concerned ULB may be calculated with the following formula:

EC = Capital Cost Factor x Marginal Average Cost for Waste Management x (Per day waste generation-Per

day waste disposed as per the Rules) + O&M Cost Factor x Marginal Average O&M Cost x (Per day waste generation-Per day waste disposed as per the Rules) x Number of days violation took place + Environmental Externality x N

Where;

Waste Quantity in tons per day (TPD)

N= Number of days from the date of direction of CPCB/SPCB/PCC till the required capacity systems are provided by the concerned authority

Simplifying;

EC (Lacs Rs.) = 2.4(Waste Generation - Waste Disposed as per the Rules) +0.02 (Waste Generation Waste Disposed as per the Rules) x N + Marginal Cost of Environmental Externality x (Waste Generation - Waste Disposed as per the Rules) x N

Table No. 3.6: Sample calculation for EC to be levied for improper management of Municipal Solid Waste

City	Delhi	Agra	Gurugram	Ambala
Population (2011)	1,63,49,831	17,60,285	8,76,969	5,00,774
Class	Mega-City	Million-plus City	Class-I Town	Class-I Town
Waste Generation (kg. per person per day)	0.6	0.5	0.4	0.4
Waste Generation (TPD)	9809.90	880.14	350.79	200.31
Waste Disposal as per Rules (TPD) (assumed as 25% of waste generation for sample calculation)	2452.47	220.04	87.70	50.08
Waste Management Capacity Gap (TPD)	7357.42	660.11	263.09	150.23
Calculated EC (capital cost component) in Lacs. Rs.	17657.82	1584.26	631.42	360.56
Minimum and Maximum values of EC (Capital Cost Component) recommended by the Committee (Lacs Rs.)	Min. 1000 Max. 10000	Min. 500 Max. 5000	Min. 100 Max. 1000	Min. 100 Max. 1000

Final EC (capital cost component) in Lacs. Rs.	10000.00	1584.26	631.42	360.56
Calculated EC (O&M Component) in Lacs. Rs./Day	147.15	13.20	5.26	3.00
Minimum and Maximum values of EC (O&M Cost Component) recommended by the Committee (Lacs Rs./Day)	Min. 1.0 Max. 10.0	Min. 0.5 Max. 5.0	Min. 0.1 Max. 1.0	Min. 0.1 Max. 1.0
Final EC (O&M Component) in Lacs. Rs./Day	10.00	5.00	1.00	1.00
Calculated Environmental Externality (Lacs Rs. Per Day)	2.58	0.18	0.03	0.02
Minimum and Maximum value of Environmental Externality recommended by the Committee (Lacs Rs. per day)	Max. 0.80	Min. 0.25 Max. 0.35	Min. 0.01 Max. 0.05	Min. 0.01 Max. 0.05
Final Environmental Externality (Lacs Rs. per day)	0.80	0.25	0.03	0.02

Compensation in Case of Illegal Extraction of Ground Water

4.5 Formula for Environmental Compensation for illegal extraction of ground water

The committee decided that the formula should be based on water consumption (Pump Yield & Time duration) and rates for imposing Environmental Compensation for violation of illegal abstraction of ground water. The committee has proposed following formula for calculation of Environmental Compensation (EC_{Gw}):

$$EC_{Gw} = \text{Water Consumption per Day} \times \text{No. of Days} \times \text{Environmental Compensation Rate for illegal extraction of ground water } (ECR_{Gw})$$

Where water Consumption is in m^3/day and ECR_{Gw} in $\text{Rs.}/m^3$

Yield of the pump varies based on the capacity/power of pump, water head etc. For reference purpose, yield of the pump may be assumed as given in **Annexure-VI**.

Time duration will be the period from which pump is operated illegally.

In case of illegal extraction of ground water, quantity of discharge as per the meter reading or as calculated with assumptions of yield and time may be used for calculation of EC_{Gw} .

4.6 Environmental Compensation Rate (ECR_{Gw}) for illegal use of Ground Water:

The committee decided that the Environmental Compensation Rate (ECR_{Gw}) for illegal extraction of ground water should increase with increase in water consumption as well as water scarcity in the area. Further, ECR_{Gw} are kept relaxed for drinking and domestic use as compared to other uses, considering the basic need of human being.

As per CGWB, safe, semi-critical, critical and over-exploited areas are categorized from the ground water resources point of view (CGWB, 2017). List of safe, semi-critical, critical and over-exploited areas are available on the website of CGWB and can be accessed from- <http://cgwa-noc.gov.in/LandingPage/NotifiedAreas/CategorizationOfAssessmentUnits.pdf#ZOOM=150>.

Environmental Compensation Rates (ECR_{Gw}) for illegal use of ground water (ECR_{Gw}) for various purposes such as drinking/domestic use, packaging units, mining and industrial sectors as finalized by the committee are given in tables below:

4.6.1 ECR_{Gw} for Drinking and Domestic use:

Drinking and Domestic use means uses of ground water in households, institutional activity, hospitals, commercial complexes, townships etc.

SI. No.	Area Category	Water Consumption (m^3/day)			
		<2	2 to <5	5 to <25	25 & above
		Environmental Compensation Rate (ECR_{Gw}) in Rs./m^3			
1	Safe	4	6	8	10
2	Semi Critical	12	14	16	20
3	Critical	22	24	26	30
4	Over-Exploited	32	34	36	40
Minimum EC_{Gw}=Rs 10,000/- (for households) and Rs. 50,000 (for institutional activity, commercial complexes, townships etc.)					

4.6.2 ECR_{Gw} for Packaged drinking water units:

SI. No.	Area Category	Water Consumption (m^3/day)			
		<200	200 to <1000	1000 to <5000	5000 &
		Environmental Compensation Rate (ECR_{Gw}) in Rs./m^3			
1	Safe	12	18	24	30
2	Semi critical	24	36	48	60
3	Critical	36	48	66	90
4	Over-exploited	48	72	96	120

Minimum EC_{Gw} =Rs 1,00,000/-

4.6.3 ECR_{Gw} for Mining, Infrastructure and Dewatering Projects

SI. No	Area Category	Water Consumption (m^3/day)			
		<200	200 to <1000	1000 to <5000	5000 &
		Environmental Compensation Rate (ECR_{Gw}) in Rs./ m^3			
1	Safe	15	21	30	40
2	Semi critical	30	45	60	75
3	Critical	45	60	85	115
4	Over-exploited	60	90	120	150

Minimum EC_{Gw} =Rs 1,00,000/-

4.6.4 ECR_{Gw} for Industrial Units:

SI. No.	Area Category	Water Consumption (m^3/day)			
		<200	200 to <1000	1000 to <5000	5000 &
		Environmental Compensation Rate (ECR_{Gw}) in			
1	Safe	20	30	40	50
2	Semi critical	40	60	80	100
3	Critical	60	80	110	150
4	Over-exploited	80	120	160	200

Minimum EC_{Gw} = Rs 1,00,000/-

4.8 Recommendations

The committee has given following recommendations:

- The minimum Environmental Compensation for illegal extraction of ground water for domestic purpose will be Rs. 10,000, for institutional/commercial use will be 50,000 and for other uses will be 1,00,000.
- In case of fixation of liability, it always lies with current owner of the premises where illegal extraction is taking place.
- Time duration may be assumed to be one year in case where no evidence for period of installation of bore well could be established.
- For Drinking and Domestic use, where metering is not present but storage tank facility is available, minimum water consumption per day may be assumed as similar to the storage capacity of the tank.
- For industrial ground water use, where metering is not available, water consumption may be assumed as per the consent conditions. Further, where in case industry is operating without consent, water consumption may be calculated based on the plant capacity (on the

recommendation of SPCB/PCC, if required). SPCB/PCC may bring the issue of illegal extraction of ground water in industries in to the notice of CGWA for appropriate action by CGWA.

- Authorities assigned for levy EC and taking penal action are listed below:

S. No.	Actions	Authority
1.	To seal the illegal bore-well/tube-well to stop extraction of water and further closure of project	District Collector
2.	To levy EC_{Gw} as per prescribed method	District Collector,
3.	To levy EC on water pollution, as per the method prescribed in report of CPCB- "EC on industrial pollution"	CPCB/SPCB/PCC
4.	Prosecution of violator	CGWA under EP Act SPCB/PCC under Air and Water Act

- CGWA may maintain a separate account for collection and utilization of fund, collected through the prescribed methodology in this report.”

Discussion on the report dated 30.05.2019 updated on 19.07.2019

15. It is clear from the order of the Hon'ble Supreme Court⁸ that the responsibility of operating STPs under Article 243W and item 6 of Schedule XII to the Constitution is of local bodies who have to evolve norms to recover funds for the purpose which is to be supervised by the States/UTs. The norms were to be finalized upto 31.03.2017 to be implemented from the next year, i.e 01.04.2018. In absence thereof, the States/UTs have to cater to the financial requirement from its own resources. The States/UTs are to prioritize the cities, towns, villages discharging effluents/sewage directly into the water bodies. Industrial activity without proper treatment plants (ETPs and CETPs) is not to be allowed by the State PCBs and the Secretaries, Environment of the States/UTs are

⁸ Para 10-13 in *Paryavaran Suraksha Samiti Vs. Union of India, Supra*

to be answerable. Thus, the source for financial resources for the STPs, stands finalized under the binding judgment of the Hon'ble Supreme Court. Authorities and persons accountable are identified. Rigid implementation has been laid down. This Tribunal has been required to monitor compliance of the directions and timelines.

16. It is in this background that the present report needs to be appraised and further directions given. As regards the Environmental compensation regime fixed for industrial units, GRAP, solid waste, sewage and ground water is accepted as an interim measure. With regard to setting up of STPs, while we appreciate the extensive work of the CPCB based on information furnished by States/UTs, the challenge remains about verification of the said data on the one hand and analysis of the steps taken and required on the other. There is already a database available with the CPCB with regard to ETPs, CETPs, STPs, MSW facilities, Legacy Waste sites. This needs to be collated and river basinwise macro picture needs to be prepared by the CPCB in terms of need for interventions, existing infrastructure and gaps therein. The States have given timelines which need to be effectively monitored both by the CPCB and the Chief Secretaries in terms of its execution.

17. As already noted, prevention of pollution of water is directly linked to access to potable water as well as food safety. Restoration of pristine glory of rivers is also of cultural and ecological significance. This necessitates effective steps to ensure that no pollution is

discharged in water bodies. Doing so is a criminal offence under the Water Act and is harmful to the environment and public health. 'Precautionary' principle of environmental law is to be enforced. Thus, the mandate of law is that there must be 100% treatment of sewage as well as trade effluents. This Tribunal has already directed in the case of river Ganga that timelines laid down therein be adhered to for setting up of STPs and till then, interim measures be taken for treatment of sewage. There is no reason why this direction be not followed, so as to control pollution of all the river stretches in the country. The issue of ETPs/CETPs is being dealt with by an appropriate action against polluting industries. Setting up of STPs and MSW facilities is the responsibility of Local Bodies and in case of their default, of the States. Their failure on the subject has to be adequately monitored. Recovery of compensation on 'Polluter Pays' principle is a part of enforcement strategy but not a substitute for compliance. It is thus necessary to issue directions to all the States/UTs to enforce the compensation regime, latest with effect from 01.04.2020. We may not be taken to be condoning any past violations. The States/UTs have to enforce recovery of compensation from 01.04.2020 from the defaulting local bodies. On failure of the States/UTs, the States/UTs themselves have to pay the requisite amount of compensation to be deposited with the CPCB for restoration of environment. The Chief Secretaries of all the States may furnish their respective compliance reports as per directions already issued in O.A. No. 606/2018.

II. Report dated 14.08.2019 with regard to monitoring of CETPs

18. The Committee inspected 127 CETPs in 14 States. Figure of CETP assumed to be 97 was not correct. 66 CETPs were found to be non-compliant. CPCB directed SPCBs to take following steps:

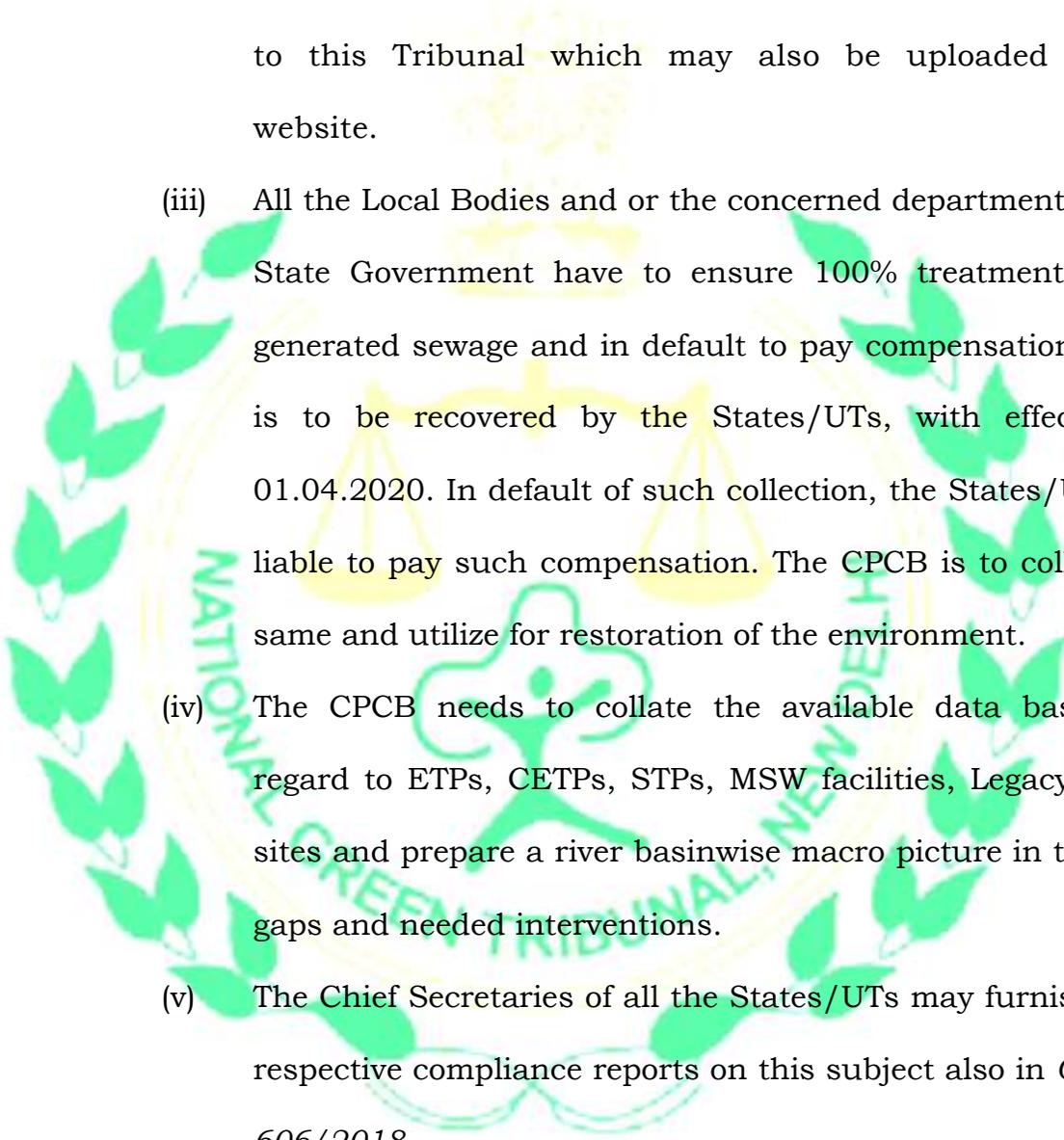
- “1. SPCBs shall direct non-complying CETPs to take immediate corrective actions to comply with the environmental standards.*
- 2. CETP should be directed to take action as per the recommendations provided at Annexure A-N within a time frame.*
- 3. In case of non-complying CETPs, action as deemed fit including levying of environmental compensation may be taken.*
- 4. In case, OCEMS are not connected with CPCB & SPCB servers, ensure a robust system of physical inspections to verify compliance by drawing samples.”*

Discussion on the report dated 14.08.2019

19. We accept the recommendation of the CPCB and direct the Chief Secretaries, State Governments, Union Territories and the SPCBs/PCCs to take further action accordingly and furnish an action taken report accordingly. The CPCB to meanwhile compile and collate information with regard to ETPs, CETPs, STPs, MSW Facilities, Legacy Waste dump sites and complete the pending task on the subject before the next date and furnish a report.
20. The environmental compensation regime for CETP not meeting the prescribed norms need to be evolved by the CPCB.

Directions

21. We may now sum up our directions:
- (i) The Environmental compensation regime fixed for industrial units, GRAP, solid waste, sewage and ground water in the report dated 30.05.2019 is accepted and the same may be acted upon as an interim measure.

- 
- (ii) SPCBs/PCCs may ensure remedial action against non-compliant CETPs or individual industries in terms of not having ETPs/fully compliant ETPs or operating without consent or in violation of consent conditions. This may be overseen by the CPCB. CPCB may continue to compile information on this subject and furnish quarterly reports to this Tribunal which may also be uploaded on its website.
- (iii) All the Local Bodies and or the concerned departments of the State Government have to ensure 100% treatment of the generated sewage and in default to pay compensation which is to be recovered by the States/UTs, with effect from 01.04.2020. In default of such collection, the States/UTs are liable to pay such compensation. The CPCB is to collect the same and utilize for restoration of the environment.
- (iv) The CPCB needs to collate the available data base with regard to ETPs, CETPs, STPs, MSW facilities, Legacy Waste sites and prepare a river basinwise macro picture in terms of gaps and needed interventions.
- (v) The Chief Secretaries of all the States/UTs may furnish their respective compliance reports on this subject also in *O.A. No. 606/2018*.

List for further consideration on 21.05.2020, unless required earlier. A copy of this order be placed on the file of O.A. No. 606/2018 relating to all States/UTs and be sent to Chief Secretaries of all States/UTs, Secretary MoEF&CC, Secretary Jal Shakti and Secretary, MoHUA.

Adarsh Kumar Goel, CP

S.P. Wangdi, JM

K. Ramakrishnan, JM

Dr. Nagin Nanda, EM

August 28, 2019
Original Application No. 593/2017
(W.P.(Civil) No. 375/2012)
DV

